[Shri B. N. Datar.] near the Lower Parel Workshops. Here also one constable received injury as a result of stone throwing.

Later, some people collected at Gokhale Road North and obstructed traffic by throwing water pipes and other obstracles on the road. Police dispersed a crowd at Kabutarkhana, Dadar, where stone throwing was indulged in by the people.

Twelve noon onwards, people began converging towards Flora Fountain with a view to taking a Morcha to the Council Hall, where the Legislature was in session. At about 1 P.M. the crowd began to collect near Flora Fountain. A loudspeaker van was moving to warn the crowds to disperse as there was a assembly of five persons and more. Despite the warning, the crowd began to hurl stones at the Police party stationed there, as a result of which Police had to make a lathi charge.

However, the crowd continued to throw stones at the Police. Consequently, tear gas had to be used to disperse them. A little later, a group of hooligans showered stones at the Police party from all directions and set fire to three B.E.S.T. buses and one S.T. truck used by the Police. Following this Police had to open fire and the situation was brought under control. One person died in the firing.

In the afternoon, as the situation began to become tense, and hooligans burnt four buses a ban on assembly of five persons and more in the Byculla bridge to Khodad circle area was imposed immediately.

Home Guard mobbed.—One Home Guard near Flora Fountain was mobbed and attempts were made to snatch away his rifle but the timely Police intervention foiled the attempt. The Home Guard was seriously injured.

Trams and buses in Pydhonie area were running as usual and most of the shops in the area were open. Schoolswere also working normally.

One person was robbed on his way from Lalbaug to Opera House. He lost Rs. 47 and a fountain pen. Two more persons were assaulted at Dadar Railway Station by the mob. One of the two persons lost his fountain pen. Two men were arrested in this connection.

Two persons were robbed of their-gold buttons and two other were hit with stones at Arthur Road. One constable was injured due to stone throwing in Boiwada area.

The Commissioner of Police has issued an order banning assembly of five persons and more throughout Greater Bombay on November 21 and 22.

THE HINDU SUCCESSION BILL-1954—continued.

12 Noon

श्रीमती सावित्री दंबी निगम (उत्तर प्रदंश): अध्यद्म महोद्य कल हिन्द् सक्सेशन बिल पर अपने विचार प्रकट करते हुए में कह रही थी कि संसद् सदस्यों को अपनी जबर्दस्त जिम्मेदारी समभनी चाहिए और उन्हें किसी भी प्रिजुडिस या धार्मिक अंधविश्वास से कभी भी गाइडंड नहीं होना चाहिए। अब उस अन्याय को समाप्त करने का समय आ गया है जो कि पिदत्र जीवन बिताने वाले लोग अपवित्र जीवन बिताने वाले लोग अपवित्र जीवन बिताने के साथ किया करते थे। श्रीमन्, ये पिवत्रता के ठंकेदार दो प्रकार के होते हैं,

श्री उपसभागीत पीठासीन हुए]

एक वे जिन्हें साँभाग्य ने और अच्छी परिस्थितियों ने पवित्रता की रह्मा करने के लिए प्रा प्रा माँका दिया, और दूसर वे जो अपिवत्र होते हुए भी सबसे पवित्रता का स्वांग भरते हैं और कोई उनके पापों की भन्तक भी नहीं पा पाता। श्रीमन्, ये दूसरी प्रकार की पवित्रता के ठंकेदार एसे होते हैं कि वे उन लोगों के प्रति, जिनकी अपवित्रता छिप नहीं पाती,

बड़' ही अभ्यायपूर्ण और क्र्र होते हैं'। श्रीमान्, यह बात सर्वीवीदत हो चुकी हैं कि वे अभागिन बहनें और वे बच्चे जिनको इस प्रकार अपवित्रता में हकेल दिया जाता है और अपदित्र जीवन बिताने पर विवश किया जाता हैं वे कभी भी उस प्रकार का निम्न जीदन बिताना नहीं चाहते। लेकिन उनकी परिस्थितियां उन्हें एसा जीवन बिताने पर मजबूर करती हैं। युगीपता बाप् नं जीवन भर यह कहा कर और कर के भी दिसाया कि हमें कभी भी पापी से धुणा नहीं करनी चाहिए वरन् पापां से घणा करनी चाहिए। किन्तू फिर भी मूर्भ बड़ा खंद हुआ जब में ने सूना अनमीरड मदर्स के प्रति सदस्यों का कितना धुणा भाव था, उनका यह भाव प्रदर्शित करना बिलकुल अनुचित था। विशेष रूप से कल जब में ने माननीय पटास्कर साहब को इन पीवन्नता के पूजारियों की आलोचनाओं से विचलित होते दंखा तो में आश्चर्य चीकत हो गई। में चाहती हुं कि वे चट्टान की तरह दृढ़ रहें और जंगनी हवा रूपी आलोचनाओं को बहादूरी से बद्धित करें। उन्होंने जब यह बात कही तो मुभे बड़ा खेद हुआ और मैंने खुद इस बात को पोंइंट आउट किया था कि इस प्रकार का क्लाज इल्लीजीटमेट चिल्डन को बढायेगा अपदिवता को भी बढाएगा।

श्री एच० बी० पटास्कर: नहीं, नहीं, में ने एंसा नहीं कहा। आपको जरा भ्ल हो गई हैं। में ने इतना कहा था कि इसका असर मेंरिज एंब्ट पर पड़ेगा और यह कि उस पर क्या करना हैं यह सौच लेंगे। एंसा मेरे कहने का इराड़ा नहीं था कि जो कुळ सब लोग उसके बार में कहते हैं कि वह मुक्तको मंजूर ही हैं।

श्रीमती सावित्री दंबी निगम : मुर्फ इस बात की बड़ी खुशी हैं। यदि हम थोड़ा भी ईमानदार और इंसाफपसन्द बनें तो हम यह सब एक मत से स्वीकार करोंगे। ये अभागिनी अनमीरिड मदर्म और इल्लीजीटमेट बच्चे हमारी द्या, हमार कान्न और हमार समाज की रचा तथा आर्थिक सहायता के सर्वप्रमुख अधिकारी हैं। सीद्यों के

बाद जब इस विधंयक के द्वारा इन अनमीरिष्ट मदर्स को और इल्लीजिटिमेट बच्चों को पुरुषों के छल कपट और भ्रूठं वादों से बचाया जा रहा हैं, जो कि उनके भ्रूठं वादों में फंस कर जीवन भर ठोकरें खाते रहे हैंं, तो इस प्रकार की आलोचना करना सत्य का गला घोंटना हैंं। में इन पवित्रता के ठंकेदारों से यह प्रछना चाहती हुं कि वे उन अनमेंरिड बापों को क्यों स्काट फ्री छोड़ना चाहते हैंं जो अपने पापों का बोभ एक निरीह अबला पर लादते हैंं और स्वयं बड़ं पवित्र बन जाते हैंं, पवित्रता का ढोंग भरते हैंं। किसी भी सदस्य ने उन इल्लीजिटिमेट बापों के लियें क्यों नहीं एक शब्द कहा ?

श्री जसाँद सिंह बिष्ट (उत्तर प्रदंश) : तो फिर प्रशादी का कान्न बनाने से फायदा ही क्या हैं ?

श्रीमती सावित्री दंवी निगम : में यह कहना चाहती हूं कि शादी एक बहुत पीवत्र बंधन हैं। लीकन जो शादी का पीवन बंधन ठुकरा कर और गलत तरीके से इस प्रकार का अनुचित संबंध स्थापित करते हैं उनको उसके लिये प्रा पूरा जिम्मेदार होना चाहिये। और उस जिम्मेदारी को निभाना चाहिये। अपनी जगह किस प्रकार वह बेचारी स्त्री समाज से, धर्म से और परिवार से बहिष्कृत कर दी जाती हैं, जीवन भर के लिये कलंकित हो जाती हैं. लेकिन उसी जगह वह पुरुष, जो कि उस पाप का बराबर का अधिकारी हैं, समाज के द्वारा, धर्म के द्वारा और न परिवार के द्वारा बहिष्कत होता हैं और न दंडित होता हैं। यही कारण हैं कि एंसा अनमेंरिड बाप बड़ी हिम्मत के साथ इस प्रकार के अन्चित कार्यां में पड़ता है और बेचारी निरीह स्त्रियों की मजब्री का फायदा उठाता है। जब एसे बापों की इस विधेयक के द्वारा उनका पाप महसूस कराया जा रहा है' और यह बताया जा रहा है' कि जो बच्चा उनका है उसके पालने की जिम्मेदारी उनकी है. उनको उसका खर्चा देना पडेगा, उस अभागिनी म्त्री को जो जन्म भर के लिए कलंकित होने जा रही हैं उसके भरण पोषण के लिये रूपया देना पर्डगा. तो हमार पीवत्रता के ठंकेदार उसका विरोध करने लगते हैं।

श्री जसाँव सिंह विष्ट : आप बराबर पीवत्रता के ठंकेदार कह रही हैं......

श्रीमती सावित्री दंवी निगम : बिल्कुल ठीक कह रही हूं। जो लोग पवित्रता के ठंकेदार बनते हैं वे सचम्च पवित्रता का गला घोंटने वाले हैं। श्रीमन्, यह विध्यक अनमेरिट मदर्स की संख्या बढ़ाने वाला नहीं हैं बिल्क घटाने वाला हैं। हल्लीजीटमेट बच्चों को संरच्चण दंने से अनमेरिट शहस की संख्या जरूर घटंगी क्योंकि इस प्रकार के दुराचारी और छली कपटी लोग जो निरीह श्रवलाओं पर पाप का बीफ लाद कर अपने आप स्वयं बच जाते हैं वे अब बच नहीं सकेंगे। वे बरेंगे कि जिस बच्चे को हम जन्म दंने जा रहे हैं उसकी जिम्मेदारी उन पर पड़ंगी।

सन्दार रघुवीर सिंह पंजहजारी (पॅप्स्) : इसका फॅसला कॉन करंगा कि बच्चा किसका हैं ?

श्रीमती सावित्री दंबी निगम: अगर वं अन्चित काम करंगे तो उनको प्री पूरी जिम्मेदारी निभानी पर्डंगी । श्रीमन्, आप स्वयं यह सोचें कि यह कितने आश्चर्य की बात है कि अगर गलती एक अनमेरिड बाप और एक अन-मॅरिड मां करती हैं. तो उसका दंड हम एक बच्चे को क्यों दें जिससे वह ठोकरें खाये ऑर जीवन भर भीख मांगे । न उसकी शिद्या ऑर भरण पोषण की व्यवस्था होती हैं और न वह पिता का संरचण पाता है। तो फिर क्या वह पिता की सम्पत्ति में भी थोड़ा हिस्सा पाने अधिकारी नहीं हैं। इल्लीजीटमेट बच्चों के बारं में जो तर्क दिये गये उनको सुनकर में हैरान ही गई। पहली बात यह कही गई कि यदि एसे अभागे बच्चों को थोड़ा भी अधिकार दं दिया जायगा तो पाँतिगाँमी बढ जायगी। यह कितने ताज्ज् की बात हैं। मैं यह कहती हूं कि उही एक क्लाज हैं जो बहुविवाह को रोकने वाली हैं. यही एक चीज हैं जो एंसे अनुचित कायीं में एक रोक लगाने वाली हैं. एक दीवार खड़ी करने वाली हैं। अब तक इल्लीजीटमेट बच्चों को कोई अधिकार प्राप्त नहीं था । एसे अभागे बच्चे या

तां अनाथाश्रमों में पलते थे या इधर उधर ठोकरं खाते फिरते थे और भीख मांगते थे, लेकिन फिर भी एसे बच्चे पेंदा होते थे। जो यह कहते हैं कि यह अधिकार दंने के बाद इल्लीजिटिमेट बच्चों की संख्या बढ़ेगी, उनसे में यह प्ळना चाहती हूं कि यह कितना थोथा और भठा तर्क हैं। अब तक कोई अधिकार नहीं मिला था फिर भी एसे बच्चे क्यों पेंदा होते थे। इस प्रकार के दुराचारी और अनाचारी लोग इस बात की परवाह ही नहीं करते हैं कि एसे बच्चों को कोई अधिकार मिले चाहे न मिले। इस लिये में चाहती हूं कि इस प्रकार के बेबुनियाद तकीं से माननीय मंत्री महोदय जरा भी विचलित न हों और इस क्लाज को जरा भी न बदलें क्योंकि यह बहुत ही महत्वपूर्ण क्लाज हैं।

श्रीमन्, एक सदस्य ने बहुत ही गम्भीरतापूर्वक यह चिन्ता प्रकट की कि यह कैंसे पता चलेगा कि बच्चा किस का हैं। मैं कहती हुं कि मां अच्छी तरह इता सकेगी कि बच्चा किस का है और उसके ऊपर पूरा विश्वास किया जाना चाहिये। एक साहब ने कहा कि जब यह मालुम हो जायगा कि इल्लीजीटमेट बच्चों को कानून में संरक्षण दे दिया गया है और उनको रूपया मिलेगा तो स्त्रियां इल्लीजीटमेट बच्चे और पेंदा करेंगी। जो गिरा हुआ हैं, जो पीतत हैं वह भी हमेशा यही प्रयत्न करता है कि वह पीवत्रता का जीवन बिताये। लेकिन जिन को पवित्रता का जीवन बिताने का माँका मिला है वे जानते हैं कि चाहे करोड़ों रुपये दिये जायं फिर भी कोई स्त्री पतित जीवन बिताना पसन्द नहीं करंगी। इस लियं यह बिलकरल बंबनियाद और गलत तर्क हैं कि यदि कोई किसी स्त्री को थोड़ा रुपया दं दंगा तो वह अपीवत्र जीवन बिताने पर उतारू हो जायगी। आप यह कभी न भूलें कि वे स्त्रियां जो आज पतित जीवन विताने पर मजबूर हैं. उनको हमारी सामाजिक व्यवस्था ने एसा करने के लिये दिवश कर दिया है।

SHRI RAJENDRA PRATAP SINHA (Bihar): May I know if the hon. Member is anxious to impose monogamy in this country?

श्रीमती सावित्री दंवी निगम : श्रीमन, में इस तर्क का भली प्रकार जवाब द' चकी हूं। इन उपीक्षत बहुनों के बार में कुछ माननीय सदस्यों ने बड़ी चिन्ता प्रकट की। एंसी नेगलेक्टंड बड़नों को उन्होंने प्रास के नाम से पकारा। एंसी अभागिनी बहनों के साथ उनको रत्ती भर सहानुभृति नहीं हुई । उनको सहानुभृति उन लोगों के साथ हुई जो उन बहनों को अपनी वासना की वस्त बना कर जन्म भर ठोकर हाने के लिये विवश करते हैं। हमारी एक बहन को भी यह इर माल्म हुआ कि कहीं रेपये के लालच में कोर्ड स्त्री किसी प्रुष के लिये यह न कह दं कि यह बच्चा उसका है। मैं यह समभाने असमर्थ हुं कि जब तक कोई व्यक्ति किसी स्त्री के यहां जायगा नहीं, तब तक वह स्त्री उसकी क्लंक लगा करेंसे दंगी। जो लोग एसा करते हैं उनको बच्चे की जिम्मेदारी उठाने के लिये अवश्य मजबर किया जाना चाहिये। उन द्राचारी व्यक्तियों को, जो सूख और उपभोग करने के बाद जिम्मेदारी नहीं उठाना चाहते. उन्हें यह बात महस्स कराई जानी चाहिये कि बच्चे और मां दोनों की जिम्मेदारी उनकी हैं।

श्रीमन्, मैंने दंखा कि हमार बहुत से भाइयों ने स्त्री जाति के प्रीत बहुत सहान्भीत प्रकट की। इस तरह से प्रारम्भ किया कि हम लोगों ने सोचा कि वे बर्ड प्रगतिशील हैं वॉर वास्तव में बर्ड उदार व्यक्ति हैं लीकन बाद में आगे चल कर जब उन्होंने देखा कि लड़िक्यों को थोड़ा अधिकार मिलने वाला है तो उसको देख कर घवरा गर्य । वे कुछ एसी प्रवृत्ति के व्यक्ति हैं एंसे व्यवसायी प्रवित्त के व्यक्ति हैं, कि स्त्री बच्चों के अधिकारों के मामलों में भी अपनी व्यवसायी प्रवत्ति से छ्रुटकारा नहीं पा सके, रसमें भी वे हमेशा लास एंड प्राफिट की बात सोचते हैं। वे कहते हैं कि लडकी को आधा मिलना चाहिये लीकन लडकी की लडकी को चौथाई मिलना चाहिये। अर साहब, यह सोचना चा हिये कि धन दौलत इंसान के लिये हैं, इंसान धन दौलत के लिये नहीं हैं। सब से बडीं आवश्यकता इस बात की हैं कि हम इंसान और इंसानियत की रज्ञाकरें और चन्द चांदी **कंट्रकड़ां पर व** जलभें।

श्री बी० बी० शर्मा (उत्तर प्रदृश) : जिसके लिये आप लोग मरी जा रही हैं^{*}।

श्रीमती सावित्री दंवी निगम : श्रीमन्, में चाहती हुं कि थोड़ा सा समय जो मुर्भ मिला हैं उसमें मुर्भ इस प्रकार टोका न जाय ।

श्री जसाँद सिंह बिष्ट : लेकिन आप पत्थर तो न फेंकिये।

श्री श्या० सु० तन्खा: आप बात ही एंसी कहती हैं कि टोकना पड़ता हैं।

श्रीमती सावित्री वंबी निराम: जो इस प्रकार से चितित होते हैं उनसे में एक बात कहना चाहसी हुं। वह माता िता जो अपने बच्चे को सचीरन बना दंते हैं. उनको शिचित बना दंते हैं. उनके शरीर में पुरुषार्थ और बाहुबल भर दंते हैं उनको चाहिये कि वह लड़के को एक पैसा भी न दें और हाथ में एक फावड़ा पकड़ा दें और आशीर्वाट दें दें। में^{*} एसे मां बाप को सब से योग्य और इंसाफ पसन्द मां बाप समभ्रंगी, क्योंिक एक आदमी यदि निकम्मे से निकम्मा भी बन जायेगा तो भी वह मजदरी कर के खा लेगा लेकिन एक औरत को आप कितना भी शिचित क्यों न बना दें पर चुंकि समाज में एंसी गुंडागर्दी फेली हुई कि शिद्धित होते हुये भी उसको रूपये आवश्यकता होगी । अगर उसके पास रूपया नहीं होगा तो संभव है कि लोग उसको फांसा लें और उस बेचारी को जीवन जीवन बिताने पर मजबूर कर दें। इसलिये जो इसमें लड़के और लड़की को दरावर का द्विस्सा दिया गया है उसका मैं समर्थन करती हूं।

श्री बी० बी० शर्मा: क्या यह सही नहीं हैं कि आप लोग मोहकता का जाद् फेंकती फिरती हैं।

श्रीमती सावित्री दंवी निगम : में चाहती हुं कि संसद के माननीय सदस्य इस प्रकार के अश्लील रिमार्क अपने मुंह से न निकालें।

श्री बी० बी० शर्मा: यह अश्लील रिमार्क नहीं हैं।

श्रीमती सादित्री दंवी निगम: उनको यह हमेशा सोचना चाहिये कि वह इस रिमार्क को अपनी बेटी के प्रति कर रहे हैं. अपनी मां के प्रति कर रहे हैं। मेरी समभ में नहीं आता कि प्रकार की नीति एंसे विचारशील लोग कैंसे अपनाते हैं । यहां पर बडी अजीब व आलोचनायें हुई हैं और हमार माननीय पृथ्वीराज जी कपर ने भी एक सफल अभिनेता की तरह यहां जो अभिनय किया और जो कुछ कहा वह सच्चाई से कीसों दूर हैं। उन्होंने यह दिखाया कि वह स्त्रियों को अधिकार तो जरूर दिलाना चाहते हैं लेकिन उनको जो अधिकार रूपी सब्जबाग दिखाया जा रहा है उससे करना चाहिये । उन्होंने हमको बहुत हराया धमकाया और कहा कि तुम अज लाश बन जाओगी, हमारा जुआ तुम्हार कपर उतारा जा रहा है, जो उच्च स्थान तुम्हें अब तक प्राप्त था वह उच्च स्थान अधिकार मिल जाने के बाद नहीं रहेगा । त्मसे भाई प्रेम नहीं करेगा और तुम्हें भाई कुछ भेंट नहीं करेगा । तुम्हारा पीत तुम्हारी कुछ कट्ट नहीं करंगा आदि आदि । में श्रीमन्, उन्हें बता देना चाहती हूं कि जहां एक तरफ स्त्रियों को भाठी प्रशंसा दं कर, दंवी का मुक्तूट पहना कर यह दिखाया जाता था कि हम स्त्री जाति की बडी इज्जत करते हैं वहां दूसरी तरफ उन्हें फांसा कर के निम्न जीवन बिताने पर भी मजबूर किया जाता था। यह भारता आडम्बर अब चलने वाला नहीं हैं। अब स्त्री दंवी नहीं, अधिकारपूर्ण मानवीय बनना चाहती हैं क्योंकि उसमें भी हाड मांस हैं. उसमें भी इच्छा है कि वह जीवन के स्रवीं का भली प्रकार उपभोग कर और उसकी एक न्यायपूर्ण तराज् पर तांला जाय । श्रीमन्, में चाहती हूं कि अब वह जमाना खत्म कर दिया जाय जब कि भारतीय नारी एक दंवी बनी रहनी थी और दह दंवी उस समय तक बनी रहती थी. उस समय तक उसको प्रसाद की थाली चढाई जाती थी. जब तक कि वह अधिकारों की मांग नहीं करती थी लेकिन उहां उसने अधिकारों की मांग की और अन्याय के प्रीत आवाज उठाई वह देवी नहीं रही।

MR. DEPUTY CHAIRMAN: I have to inform you that there are 27 Memspeak and these remarks are out of place.

SHRIMATI SAVITRY DEVI NIGAM: I will finish in five minutes.

श्रीमन्, में पृथ्वीराज कप्र से यह कहना चाहती हूं कि अब नारी दया की भीख मांगने के लिये तेयार नहीं हैं, वह अधिकार चाहती हैं। अभी तक वह फुलों के पालने पर ही फुलती नहीं आई हैं, उसने त्याग किया हैं, सेवा की हैं और बिलदान किया है। उसका बिलदान बकरी का बीलदान था जिसका कि उसे प्रस्कार नहीं मिला बल्कि उसका नाजादज फायदा ही उठाया गया।

श्रीमन्, में चाहती हूं कि इस विधेयक द्वारा स्त्रियों को पूरा पूरा अधिकार मिले क्योंकि अब दंश में एक आँद्योगिक क्रान्ति होने वाली हैं और उसमें सब भाइयों को, सब संसद सदस्यों को, समस्त दंशवासियों को, पूरा पूरा सहयोग दंना होगा और इसलिये यह आवश्यक है कि स्त्रियों का भी पूरा पूरा सहयोग हो। जब उनको इस अवसर पर यह अधिकार दिया जाने वाला है तो में चाहती हूं कि आप भी उसको दंने का परा प्रा यश लाभ उठाइये और बजाय सं भारिक कर यह अधिकार देने के आप हंसी खुशी से दीीजये ताकि आपको उनका आशीर्वाद मिले।

श्रीमन्, लड़का और लडकी एक प्रकार से ही उत्पन्न होते हैं इसलिये माता पिता को समान रूप से उनको अपनी सम्पत्ति में हिस्सा भी टेना चाहिये। इस क्रान्तिकारी युग में अब अन्याय के समाप्त होने की बड़ी आवश्यकता हैं जिसके कारण यूग यूग से नारी पीडिल रही है और अधिकारों से वंचित रही हैं। इसलिये में इस विधेयक का हृदय से समर्थन करती हूं और उन रुव लोगों का अभिनन्दन करती हं जिन्होंने कि स्त्रियों के प्रीत आदर के शब्द कई हैं । मेरा आप सब से निवेदन हैं कि इस विधेयक रूपी यज्ञ में निःस्वार्थ भाव से और इ.इ.ता के साथ प्रा प्रा योग दें। जो लोग यहां काननज हैं, ला के जानने वाले हैं उनसे मेरा अनुरोध हैं

कि वे उत्तभावपूर्ण अमें डमेंट्स दंने की अपेचा कुछ उचित और सुंदर अमें डमेंट्स लिख कर पटास्कर साहब के पास भेज दं तािक गवर्नमेंट की तरफ से एक दो महत्वपूर्ण अमें डमेंट्स आ जायं और वे टंकिनकल खािमयां और किमयां जिनकी वजह से लिटीगेशन बढ़ने की गुंजाइश हैं दूर हो सकें। इस तरह से एक दो अमें डमेंट कर के यह कान्न बहुत सुन्दर और अधिक से अधिक लाभदायक बन सकेगा। मुक्ते आशा हैं और विश्वास हैं, मुक्ते ही नहीं बिल्क प्रं दृश को, प्रं नारी समुदाय को, कि हमारं तमाम संसद सदस्यों से हमें प्रा सात्विक सहयोग मिलेगा। हम सब की एंसी ही आशा हैं और अपेचा हैं। धन्यवाद।

SHRI MAHESH SARAN (Bihar): Mr. Deputy Chairman, I rise to support this Bill and I think that this Bill has come a little too late-it ought to have come much earlier. We all know of the discriminatory treatment that is meted out in the Hindu family to the daughters as compared with the sons and, therefore, the sooner such treatment is removed, the better it is for the country. This is an age when we are progressing, we should allow anything which is unjust remain in the Statute Book. I feel that the introduction of this Bill is a very good move. But I must say that I am not impressed by the speeches which have been recently made. really annoys people when one finds that there is a feeling among some Members of this House that over this Bill there is a sort of a fight between men and women. It is a question which should be considered from a higher point of view. It is a question which should be considered from the ethical point of view and not from these petty points of view and we should not allow our better judgment to be influenced by considerations which are not proper and valid. strongly feel that so far as the provision regarding illegitimate children is concerned, it is not a proper one. This will not take the country towards progress; but it will take the country towards ruination. I am certain that, if you treat illegitimate children on an equal footing with legitimate children, you will have more and more illegitimate children. We want a pure life in this country. We want children by married wife and not children by concubines. It is necessary that we should make some provision for illegitimate children for it is not their mistake that they were born. But we should not pass a law which should encourage people to keep concubines.

There is another difficulty. You will find that unscrupulous women will run after rich people and try to fasten their children on them.

SHRI J. V. K. VALLABHARAO (Andhra): Question!

Shri Mahesh saran: That is my view. I am putting it in my own way and I think that this clause will create complications. I agree that a provision should be made for the illegitimate children but a provision that they should get equal share with the legitimate children should not be there.

Sir, I feel that we are progressing and, therefore, this law is a proper law. There are objections to it because we are not prepared for a change. But we have to consider that a change which is essential, just and should be made in spite of a little opposition. We are all people believe in old laws and old things. But we must realise that the country has progressed very far and things which were proper once are not proper now. One of the main criticisms about this Bill is that it will disrupt joint family system. But let us see what is joint family system now. The father lives at one place; the son lives at another place; another son lives at a third place and the money that they earn is spent by these three people on themselves. In the olden days the money used to be given to the head of the family and it was he who distributed it according to the needs of the children. But that system is no more in vogue. In a way we have done away

gone.

Another objection is raised that it will introduce strangers in the family. If a son-in-law is a stranger then the daughter-in-law is also a stranger. The brother's wife is also a stranger. This objection is flimsy. We should try to increase the circle of relationship. We should try to come closer together and we should not object to the property being taken by the sonin-law, and others because when the daughter takes the share it means it is being taken by the son-in-law, or the sister's husband and so on and so forth. In this age there is no reason why the daughter and the son should be treated differently.

SHRI B. B. SHARMA: What about the daughter's daughter?

SHA MAHESH SARAN: That is provided. So was the case in the old law. I do feel that this provision is a good provision. But I am afraid that it has been hurriedly gone through by the Select Committee. There are certain anomalies which should removed. Moreover, I feel that there should not be so many instalments of the Hindu Code Bill; there should be one code. There was the Special Marriage Act. We understand that the Hindu Joint Property Act is coming. This creates confusion. Take for example the case of the people who are married. There is the Special Marriage Act. The widow gets onethird and she is governed by Succession Act while according to this Bill her share is different. This sort of anomaly should not be there.

There is another thing which should be looked into. We find that the widow takes property from her husband after his death and further she takes share from her son. In this way she gets two shares. Again we find that the father is placed as an heir in Class II and the mother in Class I. I do not know why this distinction has made. If men and women are to be treated alike there should be no distinction like this. Therefore, what I feel is that this bill must be looked into carefully since it is a legislation which is going to be with us for some time to come till a change is made. We should be careful in wording clauses. A few other anomalies which I will mention now should be removed. Sir, at the present moment we are very keen to have equality. It is true. The distinction between sons daughters should be removed. when we consider this aspect of the question we have also to consider that there should be justice behind it. You should not give more to one and less to the other. For example, a son who did not separate according to this bill will get much less only because he was good enough to remain in the joint Hindu family. All the aspects have to be considered, and I am sure, our Hon'ble Minister will see that these anomalies are removed. Otherwise. later on, when this Bill is there will be lot of difficulties which it would be difficult to remedy.

Sir, there are very many speakers, as you have said. Therefore, I do not wish to take more time of the House I strongly feel that this is a measure which must receive the whole-hearted support of the whole House. At the same time these anomalies should go. I once more beg of the Minister to see that the clause regarding illegitimate children should be changed. Some provision may, of course, be made for illegitimate children. But let us not have such a clause which will encourage corruption.

Thank you very much.

SHRI B. K. MUKERJEE (Uttar Pradesh): Mr. Deputy Chairman, this House has been discussing the Hindu Succession Bill for the last two days. Not only the members of the Joint Select Committee but the Members of this House expressed differnt opinions in vital matters connected with this

Bill. There is no doubt, some of the speakers said, that the Bill has not changed its complexion during the course of discussion in the Select Committee but it is evident from their versions also that the Bill has changed its entire complexion. As the Bill has changed its complexion beyond recognition....

SEETA PARMA-DR. SHRIMATI NAND (Madhya Pradesh): Question!

SHRI B. K. MUKERJEE: and as the Members of the Joint Select committee as well as the Members of this House have expressed different opinions, I feel that this House has got to go very carefully through the provisions laid down in this Bill.

A man is supposed to be a social being. We have to live in society and every action of ours is to improve the society to make it worth living, With a view to elevate the human society from that of the animals the institution of marriage was introduced in it. We feel that we are somewhat superior to other animals because we have got this institution of marriage which is sacred to all of us, but I am very doubtful if the provisions of this Bll will allow us to claim that superiority any more, because we are trying to demolish that sacred institution marriage. The system of society almost the same everywhere irrespective of the political ideologies of the different countries, and the system of marriage is treated as sacred everywhere. And to my mind, if we want to raise the status of our human society we have got to make the system of marriage more and more sacred. And unless we can take steps towards the elevation of the human society, we are likely to go along with other beasts. Equality has been claimed, and to my mind, this claim for equality will naturally reduce the status of women in this country.

SHRI KANHAIYALAL D. VAIDYA (Madhya Bharat): We have accepted that in the Constitution.

SHRI B. K. MUKERJEE: There is a little bit of difference in the interpretation of that article in the Constitution But those exponents of equality do not seem to realise that there have been steep disparities perpetuated in this Bill. Some of our friends stated -I do not know whether it was with a view to enlist my support for the entire provisions made in this Bill or not, but they stated-that in our society labour and women come in the same category. And some of my friends explained this by saying that the pains of the labourers and the labour pains were one and the same thing namely, the pains of the labourers and the labour pains from which women suffer were one and the same thing. I do not know whether they come in the same category, and I also do not know if a man can share that pain with women, because it is not within the reach of the scientists to make the man suffer from labour pain. It is therefore evident that it is the Providence which has accorded a different status to man and women. We have got no grouse if they can prevail on Nature or Providence to put them on an equal footing with them.

SHRI V. K. DHAGE (Hyderabad): Why not put men on an equal footing with women?

(Interruption,)

SHRI B. K. MUKERJEE: Sir. it is said by an eminent author that a woman worries about her future till she gets a husband, whereas a man never worries about his future till he gets a wife. That means, a girl always worries as to what type of a husband she will have, or whether the husband that she will get will have enough money or not. This is what the Providence has bestowed upon them. And not only the men writers but the women writers too have described women as a fair sex, as a weaker sex. Not only men but women have used this same term for women. Therefore it is clear that women have got to worry till they are married, but men never worry till they get

[Shri B. K. Mukerjee.]

That is to say that a woman is a sort of parasite on her husband, because it is the husband who earns and she lives happily, whereas a man does not worry till he gets a wife because he can work hard and be comfortable But when he gets a wife, his comfort is shared by her. That is the difference. Therefore.....

MR. DEPUTY CHAIRMAN: I mav point out that I have 27 names yet and the Business Advisory Committee and the Chairman have decided that the general discussion should closed today and that the Minister will reply tomorrow. So, you will have to restrict your remarks.

SHRI H. C. DASAPPA (Mysore): It is too late a decision.

SHRI B. B. SHARMA: This is coming at the fag end of the discussion. Why can't the time be regulated from the very beginning?

MR. DEPUTY CHAIRMAN: 'It is being done. The Business Advisory Committee met at the earliest time during this Session to decide upon the time. We will sit through the Lunch Hour and also sit till 6 P.M. if necessary, but the debate should finish. Further, all these general remarks are out of place, as the Bill has come trom the Select Committee.

SHRI B. K. MUKERJEE: I bow to your ruling, but this was not announced in the beginning. I am sorry that we are treated as if we are not contributing to the progress of the work of this House. If you really feel that we are really wasting the time of the House, I have got no objection to sit down.

MR. DEPUTY CHAIRMAN: I did not say that any Member was wasting the time of the House. What I suggest is that the Bill has come from the Select Committee. Any remarks as to how the Bill can be improved will be relevant but general remarks about the functions of man and woman, about equality of sexes, fundamental rights and so on are all beyond the point. That is what I am saying.

SHRI B. B. SHARMA: Were the remarks of an eminent Lady Member of our House that men are the curse of women, they have been the centres of all evils in seducing women, etc., at all relevant?

MR DEPUTY CHAIRMAN: They were also equally irrelevant.

SHRI B. B. SHARMA: But they were not declared so at the time.

MR. DEPUTY CHAIRMAN: If was missed, I am very sorry.

SHRI B. K. MUKERJEE: The hon. Deputy Chairman is a lawyer and can guide us and say whether our remarks are relevant or irrelevant. I am not a lawyer and I don't know any question of law.....

MR. DEPUTY CHAIRMAN: What I am suggesting is that your remarks should be relevant to the clauses of the Bill. Let us know how you want to improve them.

SHRI B. K. MUKERJEE: How can I improve unless I give a reply to the other arguments. I have got to reply to them.

MR. DEPUTY CHAIRMAN: may leave it to the hon. Minister. Let us have your views.

SHRI B. B. SHARMA: The hon. Minister is in league with the other side.

SHRI H. V. PATASKAR: No. No.

MR. DEPUTY CHAIRMAN: Such insinuations are not proper.

SHRI RAJENDRA PRATAP SINHA: What is the time-limit now?

MR. DEPUTY CHAIRMAN: About ten minutes each.

SHRI RAJENDRA PRATAP SINHA: You may have fixed the time limit from the very beginning.

MR. DEPUTY CHAIRMAN: I cannot help it.

SEETA PARMA-Shrimati DR. NAND: If all the Members had given their names on the first day, it would have been possible to regulate time.

MR. DEPUTY CHAIRMAN: All of them had given their names on the first or the second day. But still people go on taking thirty minutes and forty minutes.

SHRI B. B. SHARMA: Why should they alone be allowed to speak on all occasions?

MR. DEPUTY CHAIRMAN: Members who oppose the Bill will have a better preference.

SHRI B. K. MUKERJEE: Since you have treated me as hostile.....

MR DEPUTY CHAIRMAN: I have not yet understood whether you are hostile or not.

SHRI B K MUKERJEE: You declared me to be hostile in the very beginning.

MR. DEPUTY CHAIRMAN: I never made any such remark.

SHRI B. K. MUKERJEE: I do not want any preference. I want equality, not only with the other men Members but also with lady Members. While claiming that men and women should be placed on a footing of equality, some of them have challenged us and have been waging a war against us, but they forget that it is Providence that is coming in the way. My advice to them is that it is no use waging a war against men. If they so choose, they can wage a war against Providence who has made them the weaker sex, or the fairer sex.

MR. DEPUTY CHAIRMAN: They won't admit it.

SHRI B. K. MUKERJEE: This legislation, as some of the Members have said, can be renamed as Freedom Legislation for the women of country. Some have styled it as a boon to the lawyers. Of course, it will be a boon to the lawyers and those who are in the legal profession. They will have a good time, but as regards the freedom of women, we have got to know what type of freedom they like to have. Now India and Pakistan became independent on the same day of the same year, but Pakistan could not draft her own Constitution these seven or eight years, and there have been so many changes in the government of that country.

MR. DEPUTY CHAIRMAN: What has that got to do with the Bill here?

SHRI B. K. MUKERJEE: First let me finish. If they want this type of freedom, as many Members expressed, what will be the position of society? If they demand that the Bill should be called Freedom Bill for the women of this country, and if they want the type of freedom which Pakistan has achieved, then our society will be smashed. But anyhow, Bill is meant only for an insignificant minority of the people of this land. Again, in a few years' time, there will be no property whatsoever to be divided. Therefore we need not worry very much. I do not know why our sisters are attempting to have a share of the property which their parents may not possess.

Ďĸ. SHRIMATI SEETA PARMA-NAND: They are only anxious for recognition of their rights.

1 P.M.

SHRI B. K. MUKERJEE: It is right without responsibility. Now there so much indiscipline in our country. If we have got good mothers, we can produce many more Jawaharlal Nehrus but with the present type of mothers.

[Shri B. K. Mukerjee.] we are producing evil people who are shot at in Bombay, and at Patna as the other day. This Bill will not affect many people in this country. But if we legislate this in the way in which we are going to do, if we pass this as reported by the Select Committee, then we should be ashamed of ourselves in the international Women want equality—that should be recognised as equals with men—that brothers and sisters are equal; but it is not a question of distribution of property alone. about the distribution οf poverty? Can anybody not cite an instance where the father or brother suffers from poverty, the brother has got money to go to the school whereas the sister rolls in money? There are many cases like this where the father, the brothers and unmarried sisters have nothing to eat whereas another married sister rolls in money. Why our sisters do not cry for equality there? In India 95 per cent. of the population are poor. So when men alone share the poverty of 95 per cent. you will have to recommend equally to your sisters to share that poverty of the other 95 per cent, of the people Are they ready? If they demand this, I can agree. I do not see anybody demanding that. Therefore we have nothing to talk about the distribution of property. Those who have got property now will be deprived of that in the next few years to come. Therefore this Bill should not be passed as has emerged from the Select Committee. Certain changes are necessary to pass this.

I wanted some clarification. This applies to the Hindus. I wish to know whether it applies to a foreign Hindu who might have property here. Anybody who is not an Indian might acquire property in India. How distribution of such property will be governed, I wish to know.

Mr. DEPUTY CHAIRMAN: If that foreigner is a convert to Hinduism, it applies.

SHRI B. K. MUKERJEE: I mean. & foreigner, a Pakistani, a Hindu adopting the religion of Hinduism, if acquires some property in India and his property is in India but they are all in Pakistan-say, one daughter may be married in India also, then how that property will be divided. wish to know whether that Pakistani Hindu will be governed by this Hindu Succession Bill or by the law Pakistan. Another clarification that I want is, this Bill deals with Hindus and those who are not Muslims and Christians, are to be treated as Hindus. Now there are some people who not profess any religion. Say, instance, our friends who generally sit over there-the Communist Group, have got no faith in any religion. They don't profess any religion. wish to know how their property will be governed. What type of inheritance a communist will have. neither Christians wor Hindus nor Muslims nor Buddhists nor Jains.....

THE MINISTER FOR LEGAL AFFAIRS (SHRI H. V. PATASKAR): They don't say that.

SHRIMATI PARVATHI KRISHNAN (Madras): He is worried about us. We are not.

Shri B. K. MUKERJEE: Because for elections, we know, nomination papers have got to be filled up but there were many cases in this country where they did not fill in that column regarding religion. Therefore I raise this point as to how their property will be governed.

Then this Bill says that even the illegitimate children can have a share in the property but not the legitimate son who might change the religion. It says:

"Where, before or after the commencement of this Act, a Hindu has ceased or ceases to be a Hindu by conversion to another religion, children born to him or her after such conversion and their descendants shall be disqualified from inheriting the property of any of their Hindu relatives....."

Now a mother can profess a different religion with a child in the womb. What will happen to that child? This is also a matter for clarification from the hon. Minister. When we legislate for the illegitimate children why do we debar the legitimate children born of the father and mother when they were together?

Regarding the illegitimate children, a lot of people have expressed their opinions against the provision here and I too support them. Now this Bill has been initiated on the recommendation of the Rau Committee. The Rau Committee wanted to debar the Dasi Putra, the father of whom was known to have a married wife. Then it was taken up by the Select Committee of the Hindu Code Bill. They also decided not to include filegitimate children. After passing many stages where big brains and experts were employed, to suggest the best way to legislate for the Hindus, both the Rau Committee and the Select Committee rejected the claim of illegitimate children but we have got more sympathy for the illegitimate children than for the legitimate children. Legitimate children may or may not inherit the property because if the mother takes to another religion with the child and goes and lives a life as applicable to that religion, the child, though legal and born out of wedlock, will be debarred. I don't find any logic behind these two suggestions—to debar a legal child and to allow an illegitimate child to inherit the property. Regarding the known father, that is to say, before his death, if the father comes to be known to the Government or the rulers of the land, I would like to know what penalty has been imposed on that man who was responsible for that illegitimate child? Sir, by means legislation, we have provided against polygamy. But here, if a man visits a woman other than his legitimate wife, does it not mean polygamy" I do feel there must be some provision made in this very Bill to penalise the father, if known. Unless we can impose a penalty on those people who are responsible for the birth of illegitimate children, all our attempts to remove polygamy from this land will be mere dream.

SHRI B. B. SHARMA: Not polygamy but bigamy.

SHRI B. K. MUKERJEE: That too will be covered.

SHRI B. B. SHARMA: No.

MR. DEPUTY CHAIRMAN: Yes, yes, please go on.

SHRI B. K. MUKERJEE: We have the greatest sympathy for the illegitimate children, for they are not responsible for the action of their parents but they cannot be allowed to bring disruption in our society. Therefore, I would submit—and I am sorry very few, if any, raised this point-the responsibility to maintain these children to maintain them, to educate them and to provide them with the means of a livelihood rests with the State not with the presumed father. Let the State take over on its own shoulders this responsibility of maintaining them, of educating them and of providing them with the means of earning a livelihood.

SHRI B. B. SHARMA: As in other countries.

DR. P. C. MITRA (Bihar): In the United Kingdom.

SHRI B. K. MUKERJEE: Yes, in many other countries they do it. But we seem to be going in the wrong direction. One lady Member while speaking on this Bill said that if the father was not known, the evidence of the mother would be final. Sir, there are many rich people in the country, and if I may be excused, I can cite the case of our Deputy Chairman also, and in the.....

MR. DEPUTY CHAIRMAN: Mr. Mukerjee, please take it from me, 1 am not rich, I am a poor man.

SHRI B. K. MUKERJEE: But you occupy a very high position, Sir; it is not only money but high position that counts.

SHRIMATI PARVATHI KRISHNAN: He is rich in merit.

SHRI B. K. MUKERJEE: If the father is not known and if the mother's evidence becomes final, then many a mother would come to the court to safeguard the interest of the child by which the mother also will get some money and she would depose in the court that this child she got through such and such a man. That man would be dishonoured-and he may be a respertable gentleman-and that would many bring disruption in families. Therefore, this is a dangerous provision.

DR. P. C. MITRA: That question will arise after the death of the man.

Shri B. K. MUKERJEE: But if it is known before the death of the father, what happens? Why should not Government impose a penalty on that man for his corrupt action by which this child was born?

SHRI H. V. PATASKAR: But that cannot be done in this Bill.

Shri B. K. MUKERJEE: If not in this, then in some other Bill, for it you want to protect monogamy against polygamy, this is the logical sequence. If a man indulges in this sort of behaviour, he must certainly be penalised. Otherwise what is the sense in having a law of monogamy in this country? Actually, this means polygamy, if a man visits so many women

Sir, one of the lady Members feels that this Bill has been initiated by her and she takes pride in saying this 1s her child. But I was happy to go through her note of dissent in this Report.

SHRI H. V. PATASKAR: The hon. Member may apply to her, but I have not relinquished my claim.

SHRI B. K. MUKERJEE: What she wrote in that note of dissent I have got to support.

Now, about the subject of property. I have got a definite suggestion to make. And that definite suggestion is not from me alone, but it has been recommended by the Congress women in my State who met on the 30th September and decided and they have requested all Members of both the Houses of Parliament to voice demand while this Bill is under discussion. Therefore, I am making this suggestion here. They demand that girls not married, that is to say, unmarried girls must have equal share with the brothers. Exclusion is made in the case of married daughters. No married girl shall have any share in the property of the parents. But unmarried daughters will have equal shares with the sons. As I have stated before, some eminent writer has said that man never cares for the future till he gets a wife. Now, I will probably be imposing more worries on the man when I say that as soon as the man marries, half of his moveable and immoveable properties must go to his wife, and after the death of the husband, neither the son nor the daughter will inherit the property, but the wife, rather the widow will be the sole heir to that property. That is my concrete suggestion in this respect. Though we have been claiming equality, I find disparity also in this Bill which probably our lady Members who were on the Select Committee did not notice or they intentionally allowed that thing to go in the Bill. We find that in Classes I and II. of Schedule, the father comes in Class II whereas the mother comes in Class I.

I do not understand how this can be called equality. In my opinion, this is a disparity and those exponents of equality have not pointed out this mistake and corrected it, if it is a

mistake. My opinion is that it was not a mistake but something delibera e Therefore, I want them to rectify it so that we do not perpetuate a disparity. I find here a glaring disparity in that the father and mother are not put in the same class. They must be put on the same footing. I do not mind the mother being taken out of class I and put in class II along with father or the father being removed from class II and put in class I. The whole idea is that there must uniformity and there must not be this sort of disparity.

I have only one more word to say before I sit down. I want to reply in one word to those lady Members who challinged the men. Men are not as foolish as women seem to be. We are strong enough.

SHRIMATI PARVATHI KRISHNAN: Question.

SHRI B. K. MUKERJEE: Therefore. we have got to ignore this challenge. We cannot take it up because , women belong to the weaker sex. We are the stronger sex and, therefore. we cannot take up that challenge with the weaker sex.

SHRI SUMAT PRASAD (Uttar Pradesh): Mr. Deputy Chairman, I welcome the main principle involved in the Bill that daughters should given an equal share with the sons. The point of difference is only in regard to achieving this objective. This question had been before the country for over ten years. It was considered by the Rau Committee and a based on that Committee's Report, was referred to a Select Committee. The Select Committee recommended that Dayabhaga system should the adopted, that nobody should be allowed a share in the property by birth and that the principle of succession by survivorship should be abolished. That decisoin was taken after mature consideration. There was opposition in the country and the Bill lapsed. quently, probably in deference to the

iŧ views expressed in the country. was provided in the Bill which was introduced in this House that it would not affect the property governed by the Mitakshara law and that a share would only be given to the daughter out of self-acquired property of the father. Now, when the Bill went to the Joint Committee, that Committee maintained the Mitakshara system but arrived at a sort of compromise embodied in clauses 6 and 8 of Bill. For that, they had to introduce certain complications; for instance. they had to provide for a notional partition on the death of a father so that the daughter may be provided a share. The provision of clause 6 has been rightly criticised in this House; it leads to certain anomalies. If a son separates in the life time of his father, he remains in an advantageous position as compared to the other sons. There will be a premium upon separation. The normal rule of Hindu society at present is the joint family system. As the provisions of clause 6 stand at present, a son would be tempted separate and separation is very easy By unilateral declaration, a member of the coparcenary can separate. daughter will get absolute interest in the property. The share she gets from the father will be absolute whereas the son's share will be restricted this sense that he will have power to alienate only under certain conditions. This will be another disadvantage. One of the speakers this morning remarked that nowadays the old conception of a joint Hindu family is a thing of the past. Some of the sons might be living at Calcutta, others in Bombay and yet others in other places. Therefore the idea that they would be living together and working together no longer exists on account of economic considerations. I would place certain considerations before you. On account of income tax and the Estate duty, people engaged in trade, commerce and industry have mostly executed. partition deeds in order that they may escape from the provisions income tax law, etc. By doing so they have to pay at lower rates. When these

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[Shri Sumat Prasad.] people enter into some sort of partition, they do not mean to act up to it. They execute partnership deeds simply to gain certain advantages in regard to taxation. After ten or fifteen this becomes really effective. Therefore, there is no use trying to maintain it in the form in which an attempt has been made to maintain it in the present bill. In our country, there are not many income tax payers. number is about six or seven lakhs Most of the people depend upon their earnings. Property itself shainks unless it is used in the production of more wealth. Those who do not own ancestral properties try to maintain their children as comfortably as others do. The idea that if a man has no ancestral property he will not care for his wife or children is not correct. In introduce so many anomalies? course of time, as the socialistic pattern of society takes shape, property will not remain concentrated in a few hands. A man will have to depend upon his own efforts for his livelihood and prosperity. The best solution is the Mitakshara system should be abolished and with it the right of getting property by survivorship will go away. Succession will open on the death of the father and then there will be no anomaly. It is no use keeping the Mitakshara form as it has been maintained in the Bill, if this Clause is passed as it is, within a few years every family will get divided. In the List of Amendments I have seen many hon. Members of this House have given amendments to this effect.

Another point on which I want to say a few words is as regards illegitimate children. Much has been said in By all means give this connection. them maintenance. But the sacred of marriage should be institution maintained. If by indirect means people can have more wives in an illegitimate manner, the sacred life of the family will get spoiled and the standard of morality will be lowered. This Clause was not in the original Bill and the opinion of the country was not

divided on this issue. I am sure, if opinion is invited on this issue, then there will be an overwhelming majority who will oppose this clause.

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One thing more which I want to say is the effect of the Bill on the rural population. In the rural areas agriculfurists who are engaged in cultivation have a small house and in accordance with the provisions of the Civil Procedure Code, it cannot be attached even in the execution of a decree. In Üttar Pradesh even if it is mortgaged no decree can be obtained on basis. It is necessary for carrying on cultivation. Give by all means the right of residence to the daughter in the house in the rural area, but if you give her a share, then sometimes it may be very hard for the brother to purchase even the share of his sister. My suggestion is that at least in the rural area in a house valued at Rs. 2.000 or Rs. 3,000, no share should be allowed to the daughter or to any female heir.

Sir, the conception of society changing and let us hope for the good. There was a time when all the female relations used to depend upon their father, their brothers and their husbands and they were protected from all the worries of life. They had manage only the household affairs. Now when our wants have increased and the standard of life has changed, the women also feel the necessity of an independent economic existence. body grudges it and the eppesition which once there was in the country to allowing a share to the daughter has gradually subsided and everybody welcomes this idea that the daughter and other female relations should be given a share in the property, but the question is how to achieve this object. The Succession Bill is going to affect millions of people living in this country. So even their prejudices have to be taken into consideration. I agree with those friends who have advocated that both mother and father, should be kept in the same category. Even in

urban areas you find many people who own a small house and tools to work with. If you allow a share in the family house to the daughter or to the sister, that will create the same difficulty as in the rural areas, Supposing they want to sell and the brother is not in a position to purchase it, he will be put to great difficulty. Allow them only right of residence. I am conscious of the fact that if a residential house is exempted and daughters are not allowed a share in it, some persons may be tempted spend lakhs on that house. But that sort of house is not in my contemplation. If the house exceeds the needs of the family or if it is of a very magnificent style or is of a higher value than the minimum fixed, by all means give a share to a daughter in that family house. But in a small house worth Rs. 2,000 or Rs. 3,000 the female relatives, should not be given a share but only these few right of residence. With words I welcome the idea underlying the Bill of giving a share to daughter and other female relatives.

SHRI B. B. SHARMA: Mr. Deputy Chairman, I cannot support measure as it stands. It is very obnoxious from several points of view. First of all, it violates all the three main principles of the Hindu system of law of inheritance. The three principles of Hindu law are not as they are misunderstood to be. The main principles are, I hope you will agree with me. that succession to a deceased is governed first by the principle of nearness of blood excluding the remoter ones. The second principle was that nobody not even a male heir, was given any unlimited right. His rights, as well as the rights of women, were both limited and the limitation was that none of them could dispose of their property without legal necessity. Not even the father, not even the manager of the family, no member of the coparcenary could ever alienate any property without legal necessity. This is a peculiar thing that it has been widely misunderstood, The limitation was not only for women. It was

limited estate as it is called in Hindu law. It was a limited estate not only for the woman; it was a limited estate for the man also, because neither the man nor the woman could alienate any property without legal necessity or without the consent of the members of the coparcenary. So this principle of limitation of property was in interests of the society as a whole. Family interest was the governing principle. Nobody could deal with the property in any way he liked. could not waste it as he pleased. Therefore this misconception should be first removed from the mind of those persons who entertain the idea that men enjoyed a greater right in the Hindu system of law than women.

Then the third principle which has always been followed was that property vested in a corporate body called the joint Hindu family and not in any individual. No individual, unless a partition had taken place, was deemed to possess a defined share in the property. All was a joint ownership of a peculiar type. Whether male or female, all had a share in the property of enjoyment only but none had any exclusive right defined. If these principles are borne in mind it would clear the misconception that women have been all along treated in a different way from men in the matter of property. This misconception is the root cause of all the trouble that we are facing today and particularly of the attack that the hon, Lady Members are making on this point. I want to remove this misconception. Men and women were both limited owners of They were only the the property. beneficiaries of that property which practically a trust property standing in the name of the family. if this misconception is removed, then it follows that this Bill is neither fish nor fowl nor red herring. It is neither observing the three principles that I have just referred to, nor is it deviating from the Hindu law. It tries to maintain the mitakshara system and joint family property and at the same time tries to bring in a novelty which

[Shri B B Sharma] no interpretation of Yamavalkva. Jimutavahana or Jnaneshwar could have brought in When they interpreted the word pind' they interpreted it in a systematic manner Whether it was a particle of the body or whether it was an oblation offered. they differed only in that respect as to what interpretation could be given When you introduce a female heir in the doparcenary property either you say you are doing away with that old. archaic, outmoded and obsolete conception of Yainavalkva Jimutavahana and others or you adhere to them you do adhere to them, then certainly the provision which was in the original Bill was quite consistent. quite right But in the Select Committee things are done on a give and take basis, not on the basis of any principle and that is how these female heirs have been brought in with proviso which makes confusion worse confounded As has been pointed out by many hon Members the legitimate son who happens to be honest enough and serviceable enough to live with his father will have sometimes no property, as has also been pointed out by Mr Tankha in his minute of dissent Others will take away the propertythe daughters the daughter's daughter and so many other people The poor son having lived with his father and served him in his old age will findhimself nowhere This is an anomaly which has been brought in, I believe, without appreciating the legal position as it stands today Now, what will happen is this Ιf there is property the joint family will broken up every time a death occurs What particular benefit is there when every time a death occurs in the family a notional partition takes place or is deemed to have taken place? Sir, we are three brothers and if all of us within two or three years die, where will the joint family live then? So I say either you adhere to the old principle or give it up altogether I would like you to adhere to the old principle Sir, the joint family system was the bedrock of our cultural life In the family every man, whether he

little fortunate ın being able or whether he was unfortunate in being a little disabled, everybody had shelter and protection and at least the surety of getting a maintenance there in the family By doing away with this system a cruel fate is awaiting those unfortunate persons who like my younger brother efused to be educated and the result will be that my daughters-I have only two daughters-will take away everything leaving nothing to my brothers and their sons.

SHRI H V PATASKAR If it is a joint family, he has got a share in the property

SHRI B B SHARMA Not in my earnings It is acquired property Sir I was educated at the cost of my family My elder brother educated me and now what will happen to them?

SHRI S N MAZUMDAR (West Bengal) Is it not the position that your earning can be disposed of?

Shri B B Sharma i can altogether deprive even my daughters. This is a wonderful law that you are making that every man can do away with his property as he pleases. That is what it comes to That is the communist idea that you are entertaining perhaps.

SHRI S N MAZUMDAR. You can have enlightenment from me if you want

SHRI B B SHARMA I say this either be a great dommunist, everything for the common good and nothing for individual enjoyment ..

SHRIS N MAZUMDAR: Or

SHRIB B SHARMA. or then anarchy, that you are just proposing here Then, the devil take the hindmost That is the idea that you are propagating perhaps here

SHRI S N. MAZUMDAR: No, Sir We do everything openly without any necessity of any propaganda.

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Shri B. B. Sharma: I am talking about the fact of the devil taking the hindmost. My elder brother sacrificed his interests in educating me. Fortunately or unfortunately his sons did not get education. Now, my daughters will take away everything and those poor persons for whom my brother, my grandfather and father worked, will be deprived of all. This is a law which I can never in all my conscience, even though I have no son, subscribe to.

Then, another difficulty that I feel is this. How is it that you want to say that you are maintaining your culture and system and everything intact. while breaking it every time, it is doing it with a vengeance. You are following neither Mitakshara, nor Yagnavalkya, nor marumakkattayam, nor any system of law. Do adopt any law. I do not say that you go back to the old conception. Do not deprive the ladies of their property or share. Have they ever been deprived of it? Is it because these wonderful ladies sitting over here were brought up under the old law that they were not able to inherit? They could not have gone to England without the will.....

Shki S. N. MAZUMDAR: How many ladies have been to England?

Shri B. B. Sharma: As many as possibly can, because they are free to go anywhere, those who can afford, those whose fathers have been very kind.

SHRI S. N. MAZUMDAR: Why do you assume that your daughter will be such a cruel hearted person?

MR. DEPUTY CHAIRMAN: Order, order.

SHRI B. B. SHARMA: I am only pointing out the anomaly in the law. I am not arguing any particular case. The anomaly is that we are being charged of being cruel, monstrously cruel and perhaps congenitally cruel and perhaps ancestrally cruel, throughout the ages we have been tormenting these ladies, doing injus-

tice to women throughout the ages from the Vedic time. My friend, the poet says, from the Vedic times onwards we began our cruelty. Had the cruelty like the South African apartheid policy been there, perhaps none of us would have been here, because there will be no progony left! The women would have been exterminated! And perhaps they would have been exterminated because of our monstrosity! Sir, it is because of our kindness and goodness that they are able to live here and be here and also to give birth to men like myself. yourself and all of us. *That is based on very high affection. Yes, that is the motherhood and not this aggressive, individualistic women who have no children at all, who have no love to bestow on anybody.....

श्री के बिं लाल: (बिहार) ग्राप यह सब उस वक्त कह रहे हैं जब कि लेडीज़ सीटस खाली हैं।

Shri B. B. Sharma: I am sorry that it is "kali", because I want to hit back as strongly as I possibly can.

Then, another valiant fighter ladies' cause goes out and says that we men have been all along the ages so monstrously cruel and so devilish in our nature, playing the part of Satan to seduce them, to corrupt them, to molest them, to torment them and all that and for their own satisfaction, without any satisfaction on the part of the other side-whatsoever. And my only question to that lady would be, how is it that we do not apply lipstick, we do not wear any ornaments on our body? We are so care-worn as to have wrinkles on our faces all the while carrying their burden. Shri Prithviraj Kapoor has said that we are throwing away our burden. Have we ever become independent? They can never leave you alone even if you run away from them, just like Shukhdev, Viswamitra and others. They will pursue you to the world's end.....

SHRI S. N. MAZUMDAR: But does it not apply to the other side also?

SHRI B. B. SHARMA: No, Sir. We always try to run away, but they try to seduce us.

SHRI H. V. PATASKAR: This has nothing to do with the Bill.

SHRI B. B. SHARMA: It was just a side issue, to give vent to the feeling that was engendered by the vehement attack on manhood. But she forgets that man is very chivalrous; she forgets that man has always been extending the protecting hand to these ladies. She forgets that man has always treated them with a reverence which is only given to motherhood, a divine mother. They have always been called "Devis" not in the ornamental sense of a woman. It was only what was actually feit, I think, being every sort of protection, mothers. every sort of honour, every sort comfort, every sort of respect should be given to them. That was the attitude throughout the ages from the Hindu point of view. Never have we treated woman merely as an object of pleasure. They have always been respected. Every one of us is still living under the old law and all of us have mothers, wives, daughters and sisters and we know how much we respect them, how much we love them, and how much we worry for them. Recently. I celebrated the marriage of my daughter. I know for how many years I have been worrying, economising expenses in order to meet the expenses in connection with her marriage. She is married, with your blessings, in a good family. Yes, but I was able to do that only after a long suffering for myself. And in that suffering my brothers, nephews and all shared. And the result is to deprive them all of any property under this Act, for the kindness that they have bestowed on us. They do not want that this should be so, because they were never conscious that we were doing this kindness to them. They were feeling all the while that because their uncle had no son, they should do the best for the daughter.

Now, that feeling will no longer be there in future. I hope all of you gentlemen who have been living in this condition will agree with me when I say that the feeling of love will be lacking henceforward.

2 P.M.

SHRI S. N. MAZUMDAR: All families are not so happy as yours.

Shri B. B. Sharma: Most of the families may need this. But I say that if you take the census of Hindu families throughout the country, 99 per cent. have followed that custom and particularly the agricultural families, in order to keep themselves a little prosperous, always remain joint. Certainly your new fangled ideas are working them up.

MR. DEPUTY CHAIRMAN: It is time, Mr. Sharma.

SHRI B. B. SHARMA: One word more, Sir. I would request Mr. Pataskar to put himself in the category of a wealthy gentleman catching the eye of some—I do not want to mention it ill-famed woman in his town. Fortunately she has a son. After his death —God forbid—somebody sets her to say that she was in the keeping of Mr. Pataskar for a long time and that her son was born to him. She comes and sues him in a court of law and she swears all these.

SHRI H. V. PATASKAR: All this is imaginary.

Shri B. B. SHARMA: How is it imaginary if she can make an application to any magistrate for the maintenance of that child on the ground that the child was born to so rich a man?

An Hon MEMBER: But are there any such cases now?

SHRI B. B. SHARMA: Yes. I know that a very eminent lawyer of Allahabad is being harassed that way today. Mr. Pataskar is a lawyer. He must have also known that. Even in the case of daughters, a woman can say that she was not born to this man

and that she was born to somebody else. Does not a daughter come forward and claim that she is the daughter of such and such a person? These things we have all fought in courts and we know it. Therefore, Mr. Pataskar as a lawyer should know that things like this will happen

SHRI S. N. MAZUMDAR: Lawyers should discourage such cases.

Shri B. B. Sharma: How can any one discourage when things go to a law court and a statement claiming a share in the property is made and what evidence will Mr. Pataskar adduce? Better than that, if you have a statement from the mother, no court will disbelieve the sworn evidence of the mother against the circumstantial evidence of so many other persons.

(Interruptions.)

Mr. DEPUTY CHAIRMAN: Order, order.

SHRI B. B. SHARMA: I am pointing out this difficulty. You may be cock-sure that you will not have such cases; but the possibility is there. Even one such case will refute your argument for the inclusion of that clause; it will not justify it. It is all very well to say that daughters should be given a portion of their father's property. Right, Give them, But then, makes you put them in one class along with the sons? In the Hindu Law, the son, the grand-son, the great grandson and then others come in. Here you find the son and daughter. Admitted. If you are going to give a share to the daughter, very well. But what about the mother? Where is the 'mother' kept? She will inherit from my father along with me sometimes—if she unfortunate to survive my Then again 'son of a predeceased son'. All right. Then 'daughter of a predeceased son.' What right has she got in my property? She is not my daughter.

MR. DEPUTY CHAIRMAN: She is your grand-daughter.

SHRI B. B. SHARMA: I agree; 1 concede Sir, that you may give that right to her. But then I am just coming to the 'son of a predeceased daughter.' Right. The daughter of a predeceased daughter.' She is bron in another family and she has gone to another family. And then widow of a predeceased son.' Right. 'Son of a predeceased son of a predeceased son' and then 'daughter of a predeceased son of a predeceased son' and then 'widow of a predeceased son of a predeceased son.' How can you make them simultaneous heirs to the property of a deceased unless.....

MR. DEPUTY CHAIRMAN: If you agree, the daughter should be equated with the son.

SHRI B. B. SHARMA: I would agree so far. I would go so far as to the daughter sharing the property with the son but daughter's sharing and daughter's daughter and daughter's daughter.....

An Hon. MEMBER: This is only when the daughter is dead.

MR. DEPUTY CHAIRMAN: The Select Committee has gone two steps further, grand daughter and greatgrand daughter through the daughter They are also equated with grand-children through sons.

Shri B. B. Sharma: That is the whole thing that I am saying. To bring in others in this simultaneous inheritance in the family along with those persons who are interested in the maintenance of that family property is too much which I do not understand.

SHRI H. V. PATASKAR: These are the admitted principles which you yourself know—nearness in blood.

SHRI B. B. SHARMA: We know the position of a son under the Mohammadan Law. The sons are given the right in the father's property. You say you can equate the daughter also. But then either you

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[Shri B. B. Sharma.] follow one principle or the other, if sapinda is to be brought in.

SHRI H. V. PATASKAR: This is consistent with the principle advocated by the hon. Members regarding nearness of blood.

SHRI B. B. SHARMA: No doubt. But what about the brothers?

I can't understand why the brother and the father should be excluded.

SHRI H. V. PATASKAR: What is the present position?

SHRI B. B. SHARMA: My difficulty is that you are shifting from one ground to the other. You stick to one particular principle or you say that you are being blown with the wind.

Shri H. V. PATASKAR: I am sticking to the same principle except that I have placed son with the daughter.

SHRI B. B. SHARMA: Not only the daughter but so many others. That is the whole difficulty.

SHRI H. V. PATASKAR: And daughter's daughter.

SHRI B. B. SHARMA: Why! daughter's daughter's daughter? Why should it not merit your kindness?

MR. DEPUTY CHAIRMAN: Have you finished, Mr. Sharma?

Shri B. B. Shama: Just a minute. Sir, even if I agree to what has been said, why is the mother placed in the first category and the poor father relegated to the second category. When everybody else has been excluded the old man is to get my property if he is so unfortunate as to live after me. This is something which I cannot understand. If you are equating son and daughter then mother and father should also be equated. Either bring down the

mother, but I would rather prefer father to go up rather than bring the mother down.

Then, Sir, the place of brother's son should be somewhat higher than son's daughter's son.

DR. W. S. BARLINGAY (Madhya Pradesh): These are matters of detail.

SHRI B. B. SHARMA: Μv dear brother, these are not matters of detail: these are the crux of the whole situation. I appeal to the good sense of the House not to make yourself. ridiculous before the people's eyes by passing this enactment in such a haphazard way. Son's daughter's son and son's daughter's daughter have a preference over brother. Not only that but the daughter's son's son and daughter's son's daughter and daughter's daughter's son and daughter's daughter get a preference over son. That is something ununderstandable.

MR. DEPUTY CHAIRMAN: They will come after the brother.

SHRI B. B. SHARMA: I want to draw the attention of the House to these things. I have nothing more to say except that this Bill is one of those legislations which will upset the whole economy of the country and upset the minds of the people very much. Sir, you may not agree with me and most of the Members of this House may not agree with me but I ask you to select any constituency. Let the people be fully explained and enlightened what Bill provides and I would challenge my friend, Mr. Pataskar to seek election from that constituency on the issue of this Bill.

Shri KAILASH BIHARI LALL:
Mr. Deputy Chairman, before I begin
my speech in Hindi I may request
you to ring the quorum bell, because
I am unfortunate in not having
the required quorum

MR. DEPUTY CHAIRMAN: You have got the quorum.

SHRI BHUPESH GUPTA: Good things will bring in more people.

SHRI JASPAT ROY KAPOOR: As the hon. Member speaks many others will pour in.

An Hon. MEMBER: It is going to be a juicy speech.

SHRI K. S. HEGDE: At the moment there are very few Hindi knowing people in the House. Why not speak in English?

MR. DEPUTY CHAIRMAN: हिन्दी में बोलिये

श्री कें o बिo लाल: उपसभापित जी, सब स पहले में यह कह दंना चाहता हूं कि चाहे दिल से हो चाहे आड़ से हो में इस बिल का समर्थन करता हूं। जो रोका नहीं जा सकता, जो अनिवार्य हैं, जिस को राइटिंग आन दि वाल कहते हैं, उसको में दंखता हूं और इसोलये में इसका समर्थन करता हूं।

SHRI B. B. SHARMA: Defeatist mentality.

श्री कें बिं लाल : डीफिटिस्ट में टीतिटी किह्ये या इससे ज्यादा फ्रस्ट्रेशन, होपलेंसनेस या जो भी किह्ये, लेकिन जो समाज की गीन में दंखता हूं उसी से में ने एंसा निर्णय किया हैं। में पहले भी कह चुका हूं कि :

> "दुरंगी छोड़ द' यक रंग हो जा. सरासर मोम हो, या संग हो जा।"

अगर आप कम्युनिस्ट होना चाहते हैं तो ठीक हैं, उसमें आप पर सारी जवाबदंही आती हैं। लेकिन आज जो में दशा दंखता हूं वह यह है कि जबाबदंही लेगे से आप पीछं हटते हैं और ममाज को जैसा चाहे बहने दंना चाहते हैं। आपको रोज, अग्यं दिन, एक कान्न बनाना हैं चाहे उसका असन कुछ हो। चाहे हमारी संस्कृति लोप हो

जाय, चाहे हम नस्त नाब्द हो जायं, लेकिन रौज नया कान्न बनना चाहिये। यदि जनता के सामने आप यह बिल ले कर जायं तो शायद जनता आपको जवाब दंसके कि आप क्या कर रहे हैं।

श्रीमती चन्द्रावती लखनपाल (उत्तर प्रदेश) : आप सर्पार्ट कर रहे हैं ?

श्री कें o बिo लाल : सपोर्ट तो करता ही हूं क्यों कि अपोज करने की किसी को हिम्मत नहीं हैं। में जिस बिहार प्रान्त से आता हूं वहां दंहातों में जो इस तरह की बातों को लेकर जायंगे उनको पता लगेगा कि वहां के लोग केंसा जवाब दंते हैं। वहां इस तरह की बातें समफने की बृद्धि कम हैं। वहां शहरों में भी समफने की बृद्धि कम हैं।

डा० श्रीमती सीता परमानन्दः विहार ही बहुत पिछड़ा हुआ हैं।

श्री कॅं विव लाल: आज हमारी जिन्दगी कुछ दूसरी हो रही हैं। आज हमार यहां रशा से महमान आते हैं. चेकोस्लोवािकया से महमान आते हैं और दूसर मूलकों से महमान आते हैं और थोड़ी दूर के लिये हम यह समभाते हैं कि शायद हम स्वर्ग में पहुंच गये हैं । एंसी द्रीनया वहां दृंहातों में नहीं हैं। आपको ख्याल होगा कि जब शारदा एंक्ट. प्रिवैंशन आफ चाइल्**ड** मेरिज बिल, पास हुआ, तो उस साल जो बच्चे पेट में थे उनकी भी शादी लोगों ने कर दी। यह जानी हुई बात हैं। हमारं कुछ भाई जो बिहार से आये हैं वे भी एंसा लगता है कि किसी गई द्गीनया में आ गये हैं। एक दिन हमारं एक भाई ने कहा कि आप बिहार का नाम नीचा कर रहे हैं । मुर्भ एसा ख्याल हुआ कि अब शायद मास्को या लंदन में उनकी जगह होगी, दिल्ली में उनके लिये जगह नहीं हैं। एसा कहने के लिये माफ कीजियेगा ।

श्री ह० प्र० सक्सेना (उत्तर प्रदेश): जनाब डिप्टी चेयरमेंन साहब, यह हिन्दू सक्सेशन बिल पर बहस हैं या बिहार पर बहस हैं?

MR. DEPUTY CHAIRMAN: He is speaking as a representative from Bihar.

Hindu Succession

श्री कें विक लाल : चले गर्य मास्टर साहब (श्री ह0 प्रo सक्सेना), यही खेरियत हुई । स्क्ल मास्टर legislative कम क्. छ कम सहभ सकतं हैं। खेर हम लोग आगे बढ़ते जा रहे हैं, लीं जिस्लेशन धुआंधार चले आ रहे हैं । हमें आशा नहीं हैं कि हम कूछ कहें तो उसकी यहां कूछ सनवार्ड होगी या कोई तब्दीली होगी। फिर भी में हो चार बातें कह देना चाहता हूं। इस कानून के पास होने के बाद शायद इसकी भी वहीं गीत होगी जो कि शारदा एंक्ट की हुई थी। जो यहां अगगामी मित्र बेंठं हुये हैं, जो अपने को फार्वर्ड कहते हैं. वे मेर ख्याल से टंस्टीमें ट्री सक्सेशन ज्यादा पसन्द करंगे। इस बिल में एक अडचन हैं। में तो यह कहांगा कि टंस्टीमें ट्री सक्सेशन कं लिये रास्ता खोल दीजिये तो लोगों का ज्यादा भला होगा । आज आप मिताचरा का कत्ले आम कर रहे हैं. फिर भी मिताचरा को छोड़ते नहीं हैं: कोपार्शनरी को छोडते नहीं हैं । आप ज्वाइंट फीमली सिस्टम को खत्म कर रहे हैं, फिर भी लोगों के हाथ पेर बांध देना चाहते हैं। अगर दाय भाग आता है तो सम्बन्धित व्यक्ति सारी प्रापर्टी का मालिक हो जाता है और वह जो चाहेगा, कर सकेगा । मिताचरा के नाम पर उसको हक नहीं हैं क्योंकि आप उसके हाथ पैर बांध देना चाहते हैं । इसिलये में यह साफ कहूंगा कि यह ज्यादा अच्छा होगा बीनस्बत इसके कि आप मतलब से यह कहें कि मिताचरा की रखना चाहते हैं । आपने मिताचरा में छोडा क्या हैं । आप मिताद्वरा में कोपार्शीनरी भी रखना चाहती हैं और बेटी दामाद के खान्दान के राइट्स भी देना चाहते हैं तो फिर मिताचरा क्या रहा, कोपार्शनिरी, क्या रहा । बड़ा ताज्जुब माल्म होता है । असल मैं "Heads I win and tails you lose" वाली बात करना चाहते हैं। कोपार्शनिरी रहेगा, मिताचरा भी रहेगा लेकिन साथ जसको डिसरप्ट भी कर दुना चाहते हैं।

हमार भाई बजीबहारी शर्मा ने जितना रोना बा बह सब रोका और में समकता हूं कि उन्होंने बहुत अच्छा नक्शा हम लोगों को दिखाया हैं। में उन सब बातों को दूहराना नहीं चाहता हूं। किसी भाई ने कहा कि कोई जायदाद ही बचेगी तो फिर भगड़ा ही क्या होगा और इन्हेरिटेंस ही क्या होगा। आप तो उस दिन की बात सोच रहे हैं जब कि कोई प्रापर्टी ही नहीं रहेगी। अगर आप यही चाहते हैं. अगर आपकी यही दूरदर्शिता है कि कोई प्रापर्टी रहनी ही नहीं हैं तो जो चाहे कानून बना दें लीकन जब तक जायदाद हैं तब तक यह घर में बखेडा पेंदा ही करते रहेंगे। आप कितने अन्याय की बात करते हैं कि बाप को क्लास दो में रखते हैं और मां को क्लास एक में। यह तो इक्वालिटी की हद हो गर्ड हैं।

में आपको एक उदाहरण दंता हुं। एक बूढ़ा बाप है जिसकी उम् ४० वर्ष की हैं। उसने अपने लड़के को पढ़ा लिखा कर बड़ा किया। उसके सिर्फ वही एक लडका है । उसने उसको पढा लिखा कर एक ऊंचे औहर्द पर पहुंचा डिप्टी में जिस्टंट बना दिया. या सेक्रेंटरी बना दिया या गवर्नमेंट आफ इंडिया में अन्हर सेक्रेटरी बना दिया। वह उस जगह पर आ गया। बाप ने बेट' के लिये सब कुछ किया, आप भूखा रह कर उसको पढाया और बेट' के ऊपर सब कुछ बर्बाद कर दिया। साँ रुपया मुशाहरा पा कर भी उसको खूब पहाया और तमाम तकलीफें उठा कर उसको पढ़ा लिखा कर एक लायक बेटा बनाया । बेट' ने काम किया और खूब दाँलतमन्द हो गया। उसकी हालत अच्छी हो गई। वह काफी अच्छी पोस्ट पर पहुंच गया है और उसकी गवर्नमेंट से काफी पेंशन और रुपया वगैरह मिलने की भी उम्मीद हैं। जब उसके पास काफी रुपया हो गया तो मान लीजिये कि दुर्भाग्य से वह बेटा मर जाता हैं। अब बेट के मरने के बाद उसके इनहीरटर्स में सब लोग आयेंगे लेकिन वह बढ़ा बाप नहीं आयेगा जिसने कि इतनी मेहनत से उसको पढाया लिखाया । उसको तौ भीख ही मांगनी पडंगी। यहां लेडी मेम्बर साहिबा कह रही थीं कि जरा औरतों की हालत पर रहम कीजिये, जरा दया तो उनके ऊपर कीजिये,

दिल में रहम लाइये। एक हमार भाई ने भी इसी तरह की बात की। वह तो हमेशा तुलसीदास की भाषा में बोलते हैं. करोड़ों और अरबों की भाषा में बोलते हैं, उससे नीचे की तो बात ही नहीं करते, जब बोलते हैं तो हमेशा करोड़ीं और अरबों की ही बात करते हैं। उन्होंने कहा कि करोडों, अरबों नारियों के ऊपर अत्याचार का बार पार नहीं हैं। औरत जाति के ऊपर बेहद अन्याय हो रहा हैं। अन्याय का शब्द तो सूना लीकन समभ में नहीं आया कि क्या अन्याय ही रहा है और किस तरह का अन्याय हो रहा हैं। जब वह बोल रहे थे तो में मार्क कर रहा था कि वह क्या बोलते हैं। वह तो इतना स्त्रीमय हो गर्य थे कि उनको पुलिंग, स्त्रीलिंग का भी ख्याल नहीं रहा, भाषा का भी ख्याल नहीं रहा । उन्होंने कहा कि "में" आशा करती हुं," तो मुभे माल्म हुआ कि वह इस वातावरण में स्त्रीमय जगत में पहुंच गर्थ हैं । वह शरीर से पुरुष हैं लीकन भावना में स्त्रीमय हो गये हैं।

Hindu Succession

श्री बी० बी० शर्मा : वह आपके बिहार के ही 計

श्री के वि लाल : नहीं बिहार के नहीं हैं आपकी ही तरफ के हैं । तो इस तरह से आवेश में लोग आ जाते हैं, इस तरह से द्या उमह आती हैं और इस तरह से उनके हृदय पर दू:ख छा जाता हैं। हमारी समभ में नहीं आता हैं कि कौन सा अन्याय किया जा रहा है और वह क्या अन्याय होता दंखते हैं और वह किस दृष्टि से देखते हैं कि स्त्री जाति के ऊपर अन्याय हो रहा हैं।

श्रीमती चन्द्रावती लखनपाल (उत्तर प्रदंश) : आप तो बिल्कुल काउंटरएक्ट कर रहे हैं।

श्री कें ० बि० लाल : धें र्घर रीखर्य । आप लोगां ने भी बहुत कुछ कहा है, हमारी भी थोड़ी बात स्न लीजियं। मैंने पहले ही कह दिया है कि में इस बिल का समर्थन कर रहा हूं और बीट आपके साथ ही दूंगा । चाहे आप यह भी कह दैं कि "सब मदी" को फांसी लगा कर पार्लियामेंट हाउस के सामने खत्म हो जाना ऋहिये और हम

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अब राज्य करींगी और बदला लींगी, जिस तरह से पर्द का रिवाज अब तक औरतों में रहा है उसी तरह सं अब हम मदी को पर्दे में रखेंगी" तब भी हम आपके साथ ही वोट देंगे।

Bill, 1954

श्री अकबर अली खान (हैंदराबाद) : तब हम तो एसा नहीं करेंगे।

श्री कें विक लाल : लेकिन जो कानून उसके सामने तो सर फूकाना ही पड़ेगा। तो यही राज्य होगा और आप दंख ही रहे हैं कि सब जगह अन्याय ही अन्याय नजर आ रहा है । में यह नहीं कहता कि कोई दिक्कतें औरतों के सामने नहीं हैं । इनहीरटेंस में दिक्कतें हैं लीकन यहां तो मालम हो रहा है कि कुछ वेनिजयेंस के साथ कानून बना रहे हैं। बेचार को तो सेकेंड केंट्रगरी में रख दिया और मां को फर्स्ट केंट्रेगरी में । मेरी तो समक में नहीं आता कि इसमें भी कोई सेंस आफ जिस्टस हैं। उस बूढ़ बाप का क्या कस्र हैं कि वह तो भीख मांगता फिर और उसके बनाये हुये पंजी धन उसके ही बेट की दौलत पर सार परिवार के दूसरं लोग माँज करंं। यह सब अन्याय कान्न में हो रहा है । इसके समर्थन में अगर हम कोई दलील पेश कर तो वह कोई अक्ल की बात नहीं हैं। खेर, यह जमाना ही अक्ल का नहीं दलील का भी नहीं हैं। जो हवा हैं उसवें चलना है।

मुभे एक बात और कहनी थी। सावित्री निगम साहबा ने कहा कि बहुत अन्याय हो रहा है और बहुत इनइक्वालिटी हैं। वह यू० पी० की हैं और भारत सेवक समाज की हैं लेकिन अभी इनइक्वालिटी को नहीं जानती हैं। शादी विवाह में तिलक दहेज की जो प्रथा हैं उसकी निस्बत वह क्या कर रही हैं ? आज तो लड़कों को खरीदा जाता है। एक, एक लड़के की कीमत चार हजार, दस हजार और बीस बजार होती हैं। लड़की का बाप हाथ जोड़ कर कहता है कि कृपानिधान लड़के में पाणिगृहण कराइयं, तां इसके लिये लड़के की कीमत बताई जाती हैं। लड़की का बाप खुशामद करता है और कहता

श्री कैं० बि० लाल] हैं कि दो हजार ले लो. आठ हजार ले लो. दम हजार ले लो.....

Hindu Succession

श्री नवाब सिंह चौहान (उत्तर प्रदेश) : मदी की वजह से यह सब हैं।

श्री की विक लाल : मदी की वजह से नहीं हैं, समाज का जो संगठन हैं उसकी वजह से एसा है। जब समाज के नियमों को भंग करते हैं तो उसका यही फल होता है। जो रिफार्मर बने घुमते हैं वही ज्यादा से ज्यादा रुपया लेते हैं। अब तो लड़का ही डिमांड करता है कि मुक्ते इंगलेंड जाने का खर्च दो, होने वाले श्वसूर से कहता है कि हमें इतना रुपया दो क्योंकि आपने तो लोगों को बिलकूल मनीमाइन्डंड बना दिया है। इतना मनीमाइन्डंड बनाया है कि मानो रुपया ही सारी चीज है, यह नहीं समभाते हैं कि रुपये से बढ़कर कोई और चीज भी हैं। गमचन्द्र जी चक्रवती राजा हुए लेकिन बाप की आजा का पालन करने के लिए राजपाट छोड़कर जंगल को चल दिए। आप कहेंगे रामचन्द्र जी बेवक फ थे, भरत जी भी बेवक फ थे, सीता जी भी बेवक फ थीं। यह अपका दिमाग हैं... ...

MR. DEPUTY CHAIRMAN: You said you had finished.

SHRI KAILASH BIHARI LALL: When did I say that?

MR. DEPUTY CHAIRMAN: Mr. Sharma's speech, you said you did not have much to say. So please finish.

श्री कें विव लाल : जितना भी इंटरप्शन होता है उससे हमारा थाँट खराब हो जाता है ।

THE VICE-CHAIRMAN (SHRIMATI CHANDRAVATI LAKHANPAL) in the Chair.]

में यह कह रहा था कि यह सारी दिक्कत इस-लिए पदा होती हैं क्योंकि हम समाज के रूप को नियमित नहीं करते कि हमारा समाज किस प्रकार का बने । आप यहां बराबरी की बात कर रहे हैं लीकन यह भी दीखर्य कि समाज

केंसे ? में दिकियान्सी विचार नहीं रखता हूं। में तो आपसे कहता है कि आप एसा समाज बनाइये जिसमें मद्दी को पर्द में रहना पर्ह और औरतें पर्दे के बाहर रहें, आप कीजिए तो एंसा। साऊथ में अभी एक एसा समाज है जहां विवाह होने के बाद लड़का अपने श्वसूर के घर में उसी प्रकार कुछ समय के लिए रहता हैं प्रकार कि हम दूलीहन को सस्राल में रखती हैं। इस तरह श्वसूर के घर में लड़का पहुंच जाता है, आजकल सुनते हैं कुछ उनमें रिफार्म हो गया हैं। इसलिए अगर कानून में एंसा रिवाज हो जाता बहुत अच्छी बात हैं। यह तो समाज बनाने की बात हुई। लीकन आज तक जो समाज बना हुआ है, उस समाज में परिवार ही मुख्य चीज हैं। हम एक लड़की पेंदा कर के उसकी म्युच्अल एग्रीमेंट से, रजामंदी से दूसरे सौंपते हैं और वह उस घर में पहुंच कर उसकी अपना ही घर समकती हैं, वह अपना इंतजाम करती हैं और उसी घर की हो जाती हैं। दूसरें के घर से हम लड़की लाते हैं. परिवार बनाते हैं. इसी तरह से हमारी लडकी दूसरे घर में जाती हैं, वहां के परिवार में मिल जाती हैं। इस प्रकार से गरिवार बना, फीमली बनी, और फीमली बन के समाज का रूप बन गई। आप कछते हैं कि हमार घर में लड़की पेंदा हुई, हमारा धन, हमारा रुपया उसको मिलेगा । आप द' दीजिये उसको । लीकन समाउ का जो नियम हैं, जो उसका वीसस है. रूढि है उस में आप दंना चाहते हैं ? लडकी के लिए किसको मोहब्बत नहीं है. सबको है। अभी बेचार शर्मा जी ने कहा कि में ने अपनी लड़की की शादी में अपने की बर्बाद कर दिया । सभी चाहतं हैं अपनी लहकी को अच्छी जगह में, अच्छी हालत में पहुंचाना। लीकन यह अनुमान कर लेना कि साहब, बहुत बड़ा अन्याय स्त्री जाति के ऊपर सैंकड़ों सालीं से हो रहा है और जैसा कि कुछ भाइयों ने कहा भी कि गाँतम बुद्ध के जमाने से, तुलसी दास जी के जमाने से, जयदंव के जमाने से अन्याय होता आ रहा हैं, उससे तो यह मालूम होता है कि गोक उस वक्त समाज था ही नहीं, परिवार था ही नहीं मां, बाप, बीजी भी ही नहीं, बेटी थी ही नहीं. मर्द लोग एक कॅम्प में बेंठ हुए थे, औरतों का कत्ले आम होता था। इस तरह जब अन्याय का नक्शा खींचा गया तो मालूम द्वाआ कि नन्ष्य जाति दो केंम्पों में बंटी हुई थी और गौतम बुद्ध, कबीर वर्गरा के जमाने में वे युद्ध कर रहे थे। लीकन हकीकत यह थी कि लोग युद्ध नहीं कर रहे थे बल्कि परिवार चल रहे थे. समाज चल रहा था एक उस्त के ऊपर, एक सिद्धांत के ऊपर जिसमें औरतों का अपना स्थान था और वह बहुत पुज्य स्थान था, हमारी माताओं का बहुत पज्य स्थान रहा हैं. पीतनयों का हमेशा घर्गें में सनी का स्थान रहा है, और घर के अंदर बेटी का जवाबदंही का स्थान हैं। आप समभाते हैं एंसा अन्याय इसीलए हो रहा है क्योंकि आप लोगों को आजादी नहीं है जिससे आप मनमाना घम सर्कः । आपको काफी रूपया चाहिए जिससे कर्नीट प्लेस के जीवन में भाग ले सकें। यही संसार है । अगर आप चाहते हैं कि खाली माँज की जिंदगी हो और मींज ही मैं विताई जाय, अगर यही हैं आपका फार्म् ला तो यह भमभ लीजिए कि जब लोग रुपया माइन्डंड, मनी-माइन्डंड हो जायंगे तो उसका फल यह होगा कि लडका डिमान्ड करंगा कि १०,००० रु० दो, तब हम तम्हारी लड़की से शादी करेंगे जैसा कि हो भी रहा है। चली गर्ड इस समय निगम साहिबा नहीं तो में उनसे पूछता कि जरा लड़ कियां की कीमत तो बढाइये. लडके और लडकियों की कीमत बराबर होनी चाहिये । क्या उनमें इतना करने की हिम्मत हैं कि जो लडका तिलक मांगे उसकी शादी किसी लडकी से नहीं होने आपने सुना होगा :

"They always worry before they get their husbands; but men's worry begins after they are married." Whose fault is that?

यह किसका कस्र हैं। बजाय इसके कि आप कान्न की रूढ़ि को, उसकी फाउंड शन को खोद कर एक नयी चीज का निर्माण करें, आप लड़के लड़िक यों को समाज का असली दौष गुण बनावें। रुपया च्ंकि एक चमकदार चीज आपको मालम पड़ती हैं इसलिए आप चमकदमक की चीज के पीछ' दांड जा रहे हैं और कहते हैं कि साहब, इसमें सुख हैं। सुख और दु:ख तो मन की कल्पना है, मन की भावना है। लाख कानन आप बनावें, तब भी आदमी दुःखी रहेंगे। गीजनको दः ख होना है उनको होगा ही चाहे उनके लिए सूख के कानून आप बना दंं। कानून की बूनियाद को दीखए. उसकी फाउंडेशन, उसकी बीसस को दीखए कि किस तरह से वह समाज को चलाने के लिए बना हुआ हैं। मूर्भ इस बात पर दुःख माल्म हुआ कि आप सोचते हैं कान्न बने, जल्दी रुपया आए और जल्दी सुख आए। तो क्या जिस स्ख के लिए आप कानून बनायेंगे उससे सभी औरतों को सूख ही सूख होगा, सभी लड़िकचाँ को सूख होगा। स्वप्न हैं यह सब आपका. आप यह ख्याल भी न कीजिए कि इस कान्न के बनने से सुख हो जायगा, औरतों, का सुख, दू:ख हमेशा वहीं रहेगा । आप उनमें मन की एंसी अवस्था पेंदा कीजिए, कल्टिवेट कीजिए कि सख केंसे होगा, दुःख केंसे होगा। रामचन्द्र जी को चक्रावर्ती राज्य में लात मारने से सख प्राप्त हुआ। आप कहेंगे, बड बेवक क आदमी थे वे जो सांतिली मां के कहने पर जंगल को चले गए

उपसभाध्यक्ता (श्रीमती चन्द्रावती लखनपाल) : केलाशिवहारी लाल जी, अब आप कृपया समाप्त कीजिए।

श्री कें कें बिं लाल: बहुत अच्छा. सांभाग्य से आप आ गई हैं। एक बात कह कर में स्ट्रिंस करता हूं। इस बिल पर जो बातें कहने के लिए खड़ा हुआ हूं, उनमें वही एक मुख्य बात हैं जिसको बिना कहे हुए में नहीं रह सकता और वह यह हैं कि इस बिल के बार में किसी नै कहा कि यह तो "Charter for Females" (चार्टर फर फीमेल्स) हैं या किसी ने यह कहा कि यह मेन्स बिल हैं। मेरा तो ख्याल हैं कि

It is neither fish, nor flesh nor red herring. इसको हम Communalism Consolidation Bill.

कहें तो ज्यादा अच्छा होगा, क्योंकि जब कभीभीमुक्ते एंसे बिलों पर बोलने का मौंका

श्री कें विव लाल] हुआ जिसके साथ "हिन्दू" शब्द जुड़ा हुआ हो तब मैंने उन्हें इसी नाम से पूकारा हैं। आपको कोई जरूरत नहीं है कि आप "हिन्दू" शब्द का प्रयोग करें, हिन्दू धर्म हमेशा इस्तेमाल करने जैसी चीज नहीं है, जब कि वह आपके कंठ में हमेशा अटकता हैं क्योंकि वह कम्यूनल चीज हैं। जब एंसा हैं तो आप क्यों इसके पीछें पडं रहते हैं। मेरी समभ में नहीं आता "जय हिन्द" तो आपने कबूल कर लिया, हिन्दी भाषा आपने कब्ल कर ली, ये दोनों सेक्लर चीजें हैं, और द्विन्द्र को आपने कम्युनल और रिलिजस शब्द मान लिया जो कि सेक्ट्रलर स्टेट के विरुद्ध हैं। मेरे पास प्रोकेसर राधा कूमद मुखर्जी की ऑथॉरिटी हैं जिसमें उन्होंने लिखा हैं कि हिन्दू कभी भी रिलिजस और कम्य्नल टर्म नहीं हैं, यह सेक लर और नेशनल टर्म हैं, इसका रिलिजन से कोई ताल्लुक नहीं हैं। लीकन आपको हिन्दूइज्म से इतनी मोहब्बत हैं कि आप उसका नाम लेकर हिन्दू कम्यूनिटी को कायम करंगे और हिन्दू कम्युनिटी कायम कर के आप हमेशा कम्युनल लॉ बनाने की चेष्टा करंगे। अगर आप आइन्दा की सन्तानों के लिए एक नेशनल लाँ बनाते. तो ज्यादा अच्छा होता । आप यह रख दंते कि जिस को इस तरह का कानून पसन्द हो वह उसे अपना ले। आप केवल कम्युनल हिन्दुओं के पीछ दयों पर्ड हुये हैं। एक और आप कम्युनीलज्म के खिलाफ युद्ध छंड़ते हैं और दूसरी ओर कम्युनल ला बनाते हैं । इस तरह क्या आप दंश को कम्यूनल रास्ते पर नहीं ले जा रहे हैं । आप इस पर गाँर करें. यह सीचने की बात हैं। मुक्ते इस बिल पर अगर कुछ बोलना था तो इसी बात पर बोलना था क्योंकि और बातों पर दूसर भाई ल्जिंग बीटल लड़ चूर्क हैं। आजकल हम लोग फेंमिनिन में टालिटी के हो गये हैं । दूनिया सुख के पीछ दाँड रही हैं । चाहे हमार दंश का नाश हो जाय. समाज नाश हो जाय लेकिन हम को तो सख चाहिये तािक मियां बीवी कनाट प्लंस में घमें । प्राने काननों के बन्धन में बन्धे रहने से ज्यादा बॅकवर्डनेस और क्या हो सकती हैं ? नये कानन

बनने चाहियें चाहे वे हमार समाज की जड़ ही खोद कर फेंक दें।

श्रीमती उपसभाध्यत्ता (श्रीमती चन्द्रावती लखनपाल): आपने काफी समय ले लिया हैं, अब खत्म कीजिये।

श्री कें o बिo लाल: इस बिल पर कोई टाइम लिमिट नहीं हैं। मुफ से पहले लोग एक घंटा बोल चुके हैं, मैं ने तो शायद अभी आधा घंटा भी नहीं लिया हैं।

श्रीमती उपसभाध्यक्ता (श्रीमती चन्द्रावती लखनपाल) : आपने काफी टाइम ले लिया हैं और बोलने वालों की संख्या अधिक हैं।

Shri KAILASH BIHARI LALL: Who says that I have taken sufficient time? I have taken much less time than other Members and there is no time-limit for discussion of a Bill in this House. If there is any limitation put by the Chair, it is by common consent and we have not agreed so far to any and it has not been announced that there is any such time-limit. I am going to finish, Madam.

तो में यह कह रहा था कि यह कम्यूनल जिल हैं। इस पर इस गवर्नमेंट को सोचना चाहिये। इस प्रकार के कम्युनल बिल लाने की न आप की आदत छ्टंगी और न मेरी आदत याद दिलाने की छ्रंगी क्यों कि में एसा करना अपना फर्ज समभाता हुं। इस लिये आप को चाहिये कि आप एंसे कम्यूनल बिल न लायें। लेकिन अगर एंसे विल लायें ही और उसमें हिन्दू शब्द का प्रयोग करें तो जो हिन्द में रहने वाले हैं उन सब की लिये करें और सब के लिये दरवाजा खुला रखें। चाहे कोई मुस्लिम हो, चाहे क्रिश्चियन हो, चाहे कोई हो जो उससे गवर्न होना चाहे. गवर्न हो। इस देश में बहुत से मुस्लिम हिन्दू लां से गवर्न होते हैं । सन् १६३७ में जब हम असेम्बली में थे तो काजी महम्मद अहमद एक बिल लाये जिसका आशय थाः

"Application of Shariat laws to all Muslims irrespective of any customary law."

जिना साहब मिताचरा हिन्द् ला से गवर्न होते थे और बहुत से मुसलमान बम्बे में हिन्द ला से गवर्न होते थे। उस समय बड़ी लापरवाही से कहा गया:

"How does it concern us! It is a question of Muslims."

इस तरह नेशनीलज्म के खिलाफ हमने काम किया। वे निस्संदंह हमार भाई हैं क्योंकि आज भी वे हमार लाँ से गवर्न होते हैं लेकिन इराको भी आप तोड रहे हैं। उस वक्त वह हो गया। उसके बाद उस पर जिना साहब एक अमेंडमेंट लाये और उसको नीलफाई करवाया । तीन साल बाद काजी साहब फिर अमेंडमेंट लाये और उसकी निलफाई करवाया । इस तरह जो काम अस वक्त हूर्य, उन्हीं के रास्ते पर हम अब भी चले जा रहे हैं । अभी आपने हिन्दू लाँ बनाया, फिर रिख लीं बनायेंगे, मुस्लिम लीं बनायेंगे, आर्य सामजी ला बनायेंगे जैसा अंग जो के जमाने में आर्य-समाज मेरिज एंक्ट बना था। अब वह जमाना चला गया है। अब तो आप को सोचना चाहिये कि हम क्यों इस तरह के कानून बना रहे हैं। अब हमें एसे कान्न बनाने चाहियें जो सब के लिये हों। एंसी बात भी नहीं होनी चाहिये कि उनको किसी के ऊपर जबरदस्ती लादा जाय । मरिलम, पारसी और क्रिश्चियन्स को भी किसी तरह का सन्देह नहीं होना चाहिये कि उनके रूपर किसी प्रकार का कानून लादा जा रहा है। आप नेशनल कान्न बनाइये और सब के लिये उसका टरवाजा खोलिये।

SHRI GULSHER AHMAD (Vindhya Pradesh): There is already a national law.

श्री कें विश्व लाल: अगर आप इस तरहें का कान्न नहीं बनाते हैं तो उसका अर्थ यह होगा कि आप अग्गामी रास्ता नहीं अपनाते हैं बील्क पीळ' हटने का रास्ता अपनाते हैं। चुंकि चेयर से बहुत तकाजा हों रहा हैं, इस लिए अब में समाप्त करता हूं।

SHRIMATI PARVATHI KRISHNAN: Madam Vice-Chairman, we welcome this Bill in so far as we have before us now the second stage towards a uniform Civil Code. In this Bill an attempt is made to overcome the glaring disparity that exists in the country today in the rights of men and women to property. True, there are many anomalies and those of us who have submitted Minutes of Dissent have drawn attention to those anomalies and I trust that the House will be able to straighten that out and makeequal property rights of men and women a reality by making welcome changes and by removing those anomalies. During the debate of the last two days, I felt almost as though I was back in my childhood attending one of those entertainment fairs and going on the merry-go-round. There has been such a word of opinions expressed. In order to hide or cloak the hide-bound prejudices, in order to cloak the most reactionary stands possible, we have been taken into all sorts of realms of fantasies, and told one hypothetical case after another. In fact when I was listening to the various fantasies put before House, I was reminded of a story of one of the Prime Ministers of England—Benjamin Disraeli. When a new Member who had attended Parliament asked his advice as to whether he should make his speech on a particular subject, Disraeli turned round to him and "My young friend, it is always better to leave people wondering why you did not speak than to set them wondering why you did speak". This is the position in which I might say, 1 found myself sometimes. Because under the guise of various hypothetical cases and under the guise of making out that such and such complications would arise, we found who hold these reactionary views putting before the House women in various guises. There was the

[Shrimati Parvathi Krishnan.] daughter who is left penniless, the unmarried daughter who is not looked after, this that and the other. And of course, some share must be given to her and we might think about that. Then there was the poor widow. If you give her too much property, if she is made a rich widow, then there will be so many wolves and vultures in the shape of men-and this said by gentlemen Members of this House—there will be such wolves and vultures who will be waiting in order to pounce upon her. Then there was the poor, misguided daughter-in-law who would come into the joint family house, with the motherin-law, the husband, the father-inlaw and so on and so forth, and become a burden to her father's family. In this way, the giving of property rights to woman, it is thought, would mean either misguiding her or turning her into a virago or a termagant and so on. These are the variety of hypothetical cases put before the House. I do not, however, want to go into all these cases one by one. and show how every hypothetical case has a parallel also, because commonsense would show that. All I want to do is to warn hon. Members to maintain some sense of and not to be carried away by these hypothetical cases, and to see what really lies behind such arguments. What is it that really behind them? The entire aim is just to safeguard the present position as it is today, just the unwillingness to give to woman in this country the right to property and to enable her to have an independent. economic existence in the faiona frame-work of our country, the unwillingness of man to give her in toto, the rights that are guaranteed by the Constitution, to confer equality of status between man and woman. This is where all these various hypothetical examples would land us if we took them very seriously.

I do not want to take up much time, Madam, Vice-Chairman,

cause there have been such repeated appeals from the Chair that we should try and confine ourselves to tials and not take too much time, so that we may ensure the speedy passage of this measure, and also in order to give everybody some opportunity to express his viewpoint. I do not want to go into details now, because the amendments are there before the House and we will have an opportunity of expressing ourselves on the details.

There are, however, certain crepancies in some clauses, particularly in clause 6, a clause to which hon, Members many have already referred. In the dissenting minute also, we have stated that clause 6, as it stands today, does penalise the undivided son. And certainly we do not stand for that, for we do not hold that woman should get any greater right than man. In fact, whenever measures of this type have come up before the House, I have expressed myself most vehemently that at no time do I consider them as if women are lined up on one side and the men are lined up on the other side. I consider them only as measures social reform. All those who have the vision and who have the integrity to see the marks of changing times, stand together, regardless of whether they be men or whether they be women. There are those who line up behind reactionary arguments and highbrow prejudices, talking in terms of the sanctity of the Hindu religion, of the sanctity of the Hindu society, of the sanctity of the ancient Hindu laws and customs, but they come down to a ridiculous position and it is nothing more nor less than just sanctimonious humbuggery. And today, if we want to take notice of the changing times, if we want to keep abreast of society as it is changing and evolving in our country in the conditions of today, we can do so only if we raise ourselves to the level of being worthy representatives the electorate outside, if we give to women equality in status by offering them the equality of the right to property. Therefore, in amending those clauses which contain certain malies, I feel that the main idea that should be there before us, the principles underlying whatever suggestions we make should be one of guaranteeing economic and social equality between man and woman. Let us throw behind us all the various schisms and the various superstitions that may be dominating our minds from time to time. And bearing these common principles in mind let us find common ground on which we can cooperate and in a most amicable manner, overcome all the anomalies and discrepancies and thus ensure a progressive measure will be of benefit, not only to women in this country, but to society as a whole, and thus guarantee national progress as well as every other progress.

श्रीमती कृष्णा कुमारी (विन्ध्य प्रदेश) : उपाध्यत्ता महोदया. इस विधेयक के पत्त और विपन्न में बहुत सी मजब्त दलीलें दी जा सकती हैं। अगर में विपन्न में जाती हूं तो उसके लिये भी बहुत मजब्त दलीलें हैं और अगर पद्म में भी जाती हूं तो उसके लिये भी काफी दलीलें हैं, परन्त, अन्त में हमें इसी निष्कर्ष पर पहुंचना पडता है कि यह विधियक क्रान्ति उपस्थित करने वाला होते हुये भी न्यायसंगत हैं। जब आज कल के प्रचीलत रीति रिवाजों की तरफ ध्यान जाता है' और मैं' गम्भीरता से विचार करनी हुंतों में समभ नहीं पाती कि कॉन सी एंगी चीज हैं जिसे स्त्री जाति ने नहीं पाया । हम पर्द के अन्दर थीं और पर्द के बाहर भी क्यों कि अगर पर्दे के बाहर हम न होतीं और हमारा उत्थान न होता तो लच्मीबाई एंसी जननी और देवी हमार भारतवर्ष में करेंसे पेंदा होती ?

श्री बी० बी० शर्माः इस कान्न के प**हले वह** हुई ।

श्रीमती कृष्णा कुमारी: जी हां, अभी तो यह कान्न चलने ही वाला हैं, अभी तो पास नहीं हुआ हैं। अभी तो जो कुछ में कह्ंगी वह तो पहले से जो कान्न चल रहे हैं उन्हीं के आधार पर कहांगी।

Bill. 1954

आजकल के प्रचलित रीति रिवाजों के ऊपर ध्यान जाने पर एंसी समस्यायें खडी हो जाती हैं। जिनसे यह प्रतीत होता हैं कि प्रस्तावित विधेयक से समाज में एक बहुत बड़ा बवंडर सा उठ खड़ा होगा। इस स्थिति में स्वामाविक हैं कि गांव के लोगों और वहां की दशा पर विचार किया जाय । वहां पर अगर हम कहते हैं कि लड़का और लड़की बराबर हैं तो वहां के लोग हमार सामने दलील पेश करते हैं कि लड़की का स्थान लड़के से ऊंचा है क्योंकि जब हम उसके वर के लिये खोज करने जाते हैं तो हमें यह देखना पडता है कि लडकी का वर और उसका घर सूर्यांग्य हो जिससे कि लड़की हमार यहां से बढ़कर आराम से वहां रहे। आज कल का समय एसा हैं कि बेंलों की कीमत तो सीमित हें पर वरों की कीमत सीमित नहीं हैं। उनका मोल तोल तो बरसाती नदी की तरह उफानें खा रहा है। आज यदि हमारी आय साँ रुपये हैं तब भी लड़की के लिये वर पच्च के पिता १४ हजार रुपया मांगते हैं 🕨 उसके लिये क्या होता हैं ? उसके लिये एक तो यह होता है कि भाई अपनी बहन के प्रेम में प्लावित हो कर यह कहने के लिये तैयार होता हैं कि भाई जो कुछ भी हो हमारी जमीन जायदाद: बेच दो लीकन बहन को सुयोग्य वर दो। जब लडकी एक सूर्याग्य वर के घर को चली जाती हैं तब पिता के घर की जायदाद जो कि बिक जाती हैं उसमें लड़के के लिए क्या बच हैं। जब पिता लड़के से कहता हैं कि तुम्हारें लिए क्या रहेगा तो बेटा कहता है कि हमें उसकी चिन्ता नहीं हैं, लेकिन हमारी बीहन अच्छी जगह पहुंच जाय, एक योग्य वर के साथ पहुंच जाय. उसके मन में यह भावना न हो कि हम लोगों ने अपना उत्तरायिता नहीं निभाया । यह मानना पड़ रहा है कि यह कानून बदलती हुई द्भीनया में बदलती हुई पीरस्थितियों को देखते हुए लाया जा रहा है, लेकिन हम उस और ध्यान नहीं द'रहे हैं कि आगे चल कर क्या बातें गुजरंगी। हमें यह देखना चाहिए कि आगे क्या परिस्थितियां आयेंगी । जब हमारी यह सम्मित

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हैं कि पूत्र और पूत्री बराबरी के अधिकारी हैं तब क्या उसके माता तथा पिता एक गढा खोदकर गाड़ दिये जायंगे । हम प्त्र और प्त्री को बराबर के अधिकार इंते हैं, और दोनों अपने हिस्से म बरावरी चाहते हैं, मुर्भ वृद्धावस्था आती हैं, में कुछ कर नहीं पाती या मेर पीत कुछ नहीं कर पाते तो उस हालत में हम पुत्र के ऊपर अवलम्बित होते हैं । कोई भी कहने के लिए लाख कहता रहे कि में एसा करूंगा लीकन ज़ब माता पिता का भार बहन करने का सवाल आयेगा तो पुत्र कहेगा कि हिस्सा लेने के लिए तो आपकी पूत्री ने बराबर का लिया और आज सेवा करने के लिए और भार वहन करने लिए में भागीदार बन्ं ? एंसी हालत में मां-बाप को कित्तना दुःख प्राप्त होगा। इसलिए उसके होते हुए भी मां-बाप का हिस्सा होने की जरूरल हैं जिससे वह अपनी वृद्धावस्था में किसी के ट्रकड़ें के लिए महिताज न हों। हम स्त्रियों को यह सांचना चाहिए कि हमारं पति जिनकी हम दंवता के समान प्जा करते हैं, अपने बच्चों की खातिर हम उनको वृद्धावस्था में ट्रुकड़ों के लिए किसी के भरोसे पर छोड़ दें, तो कॉन स्त्री एंसा मंजूर करेगी। हम बहिनों को इस पर काफी विचार करना चाहिए और सोचना चाहिए कि यह कहां तक ठीक हैं। आज जब हम बराबरी का हक मांगती हैं तो उसके लिए हमें यह भी सोचना चाहिए कि जो लडका या लडकी प्रथम पदा होगी उसकी शादी में सबसे ज्यादा खर्च करना पड़िंगा। किसी स्त्री या पुरुष को यह नहीं मालूम रहता कि हमार १६ लड्के होंगे था एक ही होगा या कुछ भी नहीं होंगे। हमार सामने एक ज्वलन्त प्रमाण हैं, उत्तर प्रदेश में इलाहाबाद जिले में मेर ही गांव में एक बाह्यण के १६ लड़के द्वाए हैं, उसके एक एकड जमीन के बीच में करेंसे बंटवारा हो. करेंसे उनके शादी विवाह होंगे। हमार हाउस के बीच में यह ज्वलन्त प्रमाण हैं कि २४ साल के बाद लड़की और लड़का पैदा होता है चमा कीजिए में किसी का नाम लेने के लिए तैयार नहीं हूं, परन्त, यह उन्हें मालम नहीं था कि जब एक लडकी हो जायगी

और उसकी शादी कर देंगे तो फिर उसके २४ वर्ष बाद उनकी पत्नी से फिर से बच्चा पेंदा हो जायगा। जब लोग अपने बई लड़के की या बड़ी लडकी की शादी करते हैं तो उसमें बड़ी ध्मधाम से खर्चा करते हैं, लेकिन कुछ दिन बाद जब और छोट' लड़के होंगे और उन की शादी का इंतजाम करना होगा तो उसके लिए कहां से पैसा आएगा, और फिर बटवार का क्या रूप होगा । इन सब बातों पर हमको विचार करने की जरूरत हैं।

हमार संविधान में सबको बराबरी का दिया गया है, ऊंच नीच, स्त्री पुरुष में कोई भी भेद भाव नहीं हैं। अगर यह नहीं होता तो आज के दिन हम पार्लियामेंट में आकर बोल नहीं सकते। हमें यह कभी नहीं भूलना चाहिए कि हमें केवल अपनी तरफ नहीं देखना है, हमें तमाम विश्व की तरफ दंखना चाहिए। स्त्रियों की उपमा पृथ्वी से दी गई हैं। यह कहा गया हैं कि स्त्रियों में सहन शक्ति और सहनशीलता व दयाभाव उसी ढंग से होने चाहियें जैसे कि पथ्वी में होता है और उसी के अनुसार हम लोगों को, अगर थोड़ी सी कठिनाइयां बीच में आती हैं, तो उसके लिए उथल प्थल नहीं मचानी चाहिए। हमें अपने उन अधिकारों को भी नहीं छोड़ना चाहिए जो कि हमें मिले हैं। उन्हें छोड कर चन्द अधिकारों के लिए अगर बढ़ते हैं तो आगे चलकर जिन मुसीबतों का हम लोगों को सामना करना ण्डंगा या हमारी संतान को सामना करना पड़िंगा उसे कहाँ वे वहन कर सकेंगे. में नहीं बतला सकती।

इसीलए में यह चाहती हूं कि अगर मेरे कहने में कोई त्रीट हो या मेरा कोई सुभाव उनको रुचिकर न लगे तो वेयह न समभें कि हम उनसे अलग हैं । में सदा उनके साथ हूं, पर म्भे यह दिखलाना है कि दीखए, ये ये मूसीबतें आएंगी, हम लोग घर के अंदर रहती थीं. बच्चों का लालन पालन करती थीं। आज भी भी हाउस में यह कहती हूं कि में मां हूं, में उनका लालन पालन अच्छी तरह कर सकती हुं। अगर हम लोग घर में रहती हैं और अपने बच्ची

का लालन पालन करती हैं तो हमार पीत बाहर ध्य में दृष्टिते हुए तिलीमलाते रहते हैं, उनको खानं का सुभीता नहीं, नहानं का सुभीता नहीं हम लोग तो आराम से नहा भी लेती हैं, कुछ देर हुई तो कलेवा भी कर लेती हैं, नाश्ता पानी कर लेती हैं और धौंस भी दंती हैं कि साहब, हमें भूखों मार दिया । अरं, अपने घर में रहना और धर की पूरी बागड़ीर अपने हाथ में लेना, यह सब कहां हमको मिल पायेगा । में अपनी बहिनां से पूछती हूं कि इतना आराम कॉन सा भाई, काँन सा पुत्र दंगा और क्यों दंगा । में नहीं समभती कि बंटवार की दानिया में भाई बहिन में क्या प्रेम रह जायगा । जब बंटवारा होने लगेगा तो भाई कहेगा कि इसका हिस्सा बांट दी और उसे चाहे योग्य पति मिले या अयोग्य पति मिले चाहे वह उसे पसन्द कर या न करे. उसकी शादी कर दो। में क्यों उसकी शादी में अपना हिस्सा दंने लगा । बहुत पुरानी रूढि सं भाई बहिन में प्रेम प्लावित हैं, और बहिन भाई से विशेष रूप से प्रेम करती हैं, भाई से वह कुछ नहीं चाहती। इतिहास को पढने से मालूम होता हैं कि रचाबन्धन के समय एक रखी भेजने पर जो विद्रोही थे, दूरमनी रखते थे वे भी बहिन के प्रेम के रूप में राखी प्राप्त करने पर अपने देश की रहा के लिए मर मिर्ट। वह प्रेम भाव फिर कहां रह जायगा. यह तो पिता पत्र का. भाई भाई का गला चन्द दकड़ों के लिए घोंट दीना हैं। मभे जब अपने पीत के शासन काल में उनकी जायदाद में हिस्सा नहीं मिलता तो पिता की जायदाद का प्रबन्ध में करेंसे कर पाऊंगी, एक गृहस्थी को में इंख नहीं पाती, एक जगह का इंतजाम नहीं कर पाती और दूसरी जगह के लिए लपक रही हूं. कॅसे कर पाऊंगी, यह बात मेरी समभ में नहीं आ रही हैं।

जब से इस सभा का सेशन शुरू हुआ तब से दो तीन दिन से मेरी कुछ बहनों ने मूर्भ यह राय दी कि में इस पर थोर्ड अपने विचार ज्यक्त करूं। मैंने थोड़ा मनन किया और बहुत समसने के बाद अन्त में में इसी निष्कर्ष पर आर्ड कि द्दिनिया बदल रही हैं और बदलेगी और हमें भी

बदलना होगा। पर अगर मजबूती के साथ, गंभीरता के साथ देखा जाय तो हम बहनीं का कोई ज्यादा उज्जवल भविष्य नहीं हैं। मेरं छोटं दिमाग से आज इस और अधिक ध्यान देने की आवश्यकता है कि जो गांवों की स्त्रियां हैं उनका करेंसे उत्थान होगा, उनका करेंन उत्थान करंगा। हमको उनके विषय में सोचना चाहिये। वहां लोगों के पास थोडी थोडी भीम हैं और यदि एक घर में कई लड़ीकयां होती हैं तो वे या तों अपने मन की शांति के लिये व्यीभचार करें या बिना माता पिता की आज़ा के किसी के साथ चली जायं। इसके अतिरिक्त उनके लिये और रास्ता ही क्या रहेगा ? इस प्रकार बहन भाई में कहां प्रेम रहेगा ? कॉन लडकी को देने के लिये तेयार होगा ? किसी को काँन अपनी सम्पत्ति देता है ? कहीं मांगे से भी कोई चीज मिलती हैं ? इस प्रकार यह हक बहन भाई के सम्बन्ध को बिल्कूल नष्ट कर दुंगा । अगर हमारा कोई हक है तो हम को मिल कर रहेगा। यह नहीं हैं कि कोई हमारा हक ले ले । अगर हम सोचें तो जब शादी होती हैं तब हम पाती हैं और जब गाँना होता हैं तब हम पाती हैं । अगर भाई हमें ब्लाता है' तो जहां हम जाती हैं' वहां कहती हैं' हमारा भाई हमको अपनी हैं सियत अनुसार दंता हैं। पुंजीपीतयों की बात छोडिये। जो गरीब हैं उनके पास अगर पेंसा नहीं होता हैं तो **वे** किसी से इस रुपये लेकर बहन को इंते हैं। यदि अधिक नहीं तो कम से कम एक धोती पहना कर बहन को भंजते हैं। यदि कुछ भी नहीं होता हैं तो कम से कम चने भून कर दं देते हैं ताकि बहन रास्ते में पानी पी ले। में नहीं समभती कि यह ममता और किस के हटय में आयेगी। भाई अपनी बहन के प्रेम से आत्रांत होकर सर्वस्य देने को तैयार होते हैं. क्योंकि बहन क्, छ चाहती नहीं हैं। जब हम किसी चीज को नहीं चाहते हैं तब दह चीज हमें मिलती हैं, यह संसार का कायदा हैं। जब हम किसी चीज को लेने के लिये लपकते हैं तो वह चीज हमसे दूर खिसकती जाती हैं। इन सब बातों के कारण में यह अनुभव करती हूं कि यह बिल अभी नहीं आना चाहिये था। इसके पहले यह कान्न आना

Bill. 1954

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[श्रीमती कृष्णा कुमारी]
चाहियं था कि दहेज की प्रथा न रहे। यदि एक
पिता अपने पुत्र को शिक्षित करने के लिए
रुपया खर्च करता हैं तो यह जरूरी नहीं हैं कि
वह उसका व्याज दर व्याज लड़की के पिता से
वस्ल करें। यह कहां का तरीका हैं? यह कहां
की इंसानियत हैं? इस लिये पहले यह चीज
आनी चाहिये थी। लेकिन एंसा न होकर जो
बिल हमारं सामने प्रस्तुत हैं उससे यह प्रतीत
होता हैं कि हदय में अपनी कमजोरी को मानती
हुई हम लालच को छोड़ नहीं सकतीं। जब
आदमी में कोई लालच घुस जाता हैं तो उससे
वह छोड़ा नहीं जाता हैं। परिवर्तन के समय एंसा
होता ही हैं।

अब सब से गंभीर विषय बाकी रहता है । अब पें बहुत थोर्ड में खत्म कर रही हूं। जो सब पं गंभीर विषय हैं वह अवध सन्तान को हिस्सा देना है । एक तरफ तो हमार पार्लियामेंट र्पम्बर यह पास करते हैं कि एक पत्नीवृत होना माहिये, एक पत्नी रहनी चाहिये, और दूसरी और मुक्ते यह कहते शर्म लगती है कि इस बात का हम प्रोत्साहन देते हैं कि यदि कोई चाहे तो र्श चार भी पत्नी रख सकता है । यह हम लोगों के लिये कितने शर्म और दुःख की बात हैं। यह बात नहीं होनी चाहिये। जब हमारे यहां ऐसे कानून बन गये हैं कि विवाह में कोई जाति भेद महीं होगा. विधवा विवाह भी हो सकता है. अपने पसन्द की भी शादी हो सकती हैं, तो लुक छिप कर लहने की क्या जरूरत है। यह तो तभी होना चाहिये जब कि हम कान्न के चंगूल में फंसे. हों. हमें कहीं निकलने का रास्ता न हो। जब हमार लिये चारों और दरवाजे खले हुये हैं तो हम क्यों अंधेरा ढ्ंढं । इस लिये इस चीज की बिल्कूल जरूरत नहीं हैं. इसको बिल्कूल निकाल देना चाहिये। में नहीं समभ पाती कि धह चीज आई ही कैंसे ? इसको रखते समय हमें इस पर विचार करना चाहिये था। पार्लियामेंट के मेम्बरों को यह नहीं भूलना चाहिये कि जब हम बबान से एक बात कह चुके हैं तो अब दूसरी शत करेंसे कह रहे हैं। हमें दहता के साथ अपनी

बात पर बने रहना चाहिये। अब अगर यह चीज यहां आयी हैं तो किस ब्रीनयाद पर आयी हैं। कें से कोई स्त्री बतला सकती हैं कि फलां का गर्भ है ? रूपये के लालच में कोई क्या नहीं कर सकता है ? यदि कोई रूपये वाला बहुन के रिश्ते से किसी स्त्री से बातें कर लेता होगा तब भी जायदाद लेने के लिये वह कह दंगी कि उसी का बच्चा हैं। इस प्रकार के बर्ड मामले होंगे और पता नहीं कि कितनी खुराफातें हमार हिन्दू-स्तान में उठांगी। इस लिये इस विधेयक से धह अश बिल्कूल निकाल दिया जाय । यदि यह अंश नहीं निकाला जाता है तो में यह कहंगी कि.यह पार्लियामेंट के मेम्बरों का अपमान है कि उधर आप एक पत्नीवृत के लिये कानून पास करते हैं और इधर एक से अधिक पत्नी रखने का सुभाव देते हैं । इसके अतिरिक्त जहां में यह दंखती हूं कि एक भाई अपनी बहन को सब कुछ दीने के लिये तैयार रहता है, वहां यह भी देखने में आता है कि आज कल की बहती हुई हवा में बहुत जगह भाई बहुत सम्पत्तिशाली है और बहन की दोनों वक्त रूखा सखा खाना भी नहीं मिल रहा है क्योंकि भाई उसकी और देखता ही नहीं हैं। जब में यह चीजें देखती हं तब भी मूभ बहुत दू:ख होता है । इन सब बाता को सामने रखते हुये में इस विधेयक का समर्थन करती हूं और यह कहती हूं कि आज के बदलते हुये जमाने में जब कि हमार देश में लोकतंत्र शासन चल रहा है यह विधेयक ठीक हैं। साथ ही यह फिर कहती हूं कि आज जब सरकार की और से वृद्धों के लिये कोई पेंशन नहीं हैं, कोई सहारा नहीं हैं, तो उनका भी हिस्सा जरूर होना चाहिये। अवेध सन्तानीं को कोर्ड हिस्सा नहीं मिलना चाहिये। यदि उनके लिये कूळ करना ही हैं तो जैसा दूसर देशों में उनके लिये प्रबन्ध रहता है वैसा ही प्रबन्ध यहां भी हो जाय । जहां भी लोकतंत्र का शासन चलता है वहां एसे अवध बच्चों के लिखे एसी जगहाँ का प्रबन्ध रहता हैं जहां उनका पालन पोषण होता हैं और वहीं एसे बच्चे ला कर रखे जाते हैं । इस लिये वही तरीका यहां भी अपनाना श्रेयस्कर होंगा ।

किसी विधेयक को उपस्थित करते समय हमेशा यह बात सोचनी चाहियं कि आगे चल कर उसका असर क्या होगा, हमारा भारतवर्ष उसको बहुन कर सकता है, उसके अनुसार चल सकता है या नहीं । किसी विधेयक को केवल पास कर देने से सब काम नहीं हो जाता है ! जैसा कि कुछ सदस्यगण ने कहा है कि शारश बिल पास हुआ पर आज भी दो दो तीन तीन वर्ष के बच्चों का विवाह धडाधड़ जारी हैं, वैंसे ही यह कानन भी बना पड़ा रहेगा। ऐसा कौन आदमी हैं जो अपना शासन छोड़ने के लिये तेंयार हैं। हम स्त्रियों में भी बहुत सी एसी हैं जो कि अपने घर के शासन की बागड़ीर अपने हाथ से दंना नहीं चाहतीं । जो बढ़ी और सयानी हैं वे यह कभी गवारा नहीं करती कि हमारी बहुओं के हाथ में बागड़ीर चली जाय. तो फिर लडिक यां केंसे अपने हक व अधिकार को छोड़ने को तैयार हो सकती हैं। में समभ्रती हूं कि कोई भी स्त्री यह बात सुनने के लिये भी तैयार नहीं **∦** 1

(श्रीमती चन्द्रावर्त) श्रीमती उपसभाध्यना लखनपाल) : श्रीमती कृष्णा कूमारी जी से मेरा निवेदन हैं कि वह अपने भाषण को जल्दी समाप्त करं।

श्रीमती कृष्णा कुमारी : बस मुभे इतना ही कहना है । यन्यवाद ।

SHRI H. N. KUNZRU (Uttar Pradesh): Madam, this Bill is not before us a day too soon. The subject with which it deals has been before us for nearly 14 years and we at last see a fair prospect now of placing the legislation on the Statute Book that would enable the daughters to claim equality with the sons. I lay stress on this factor because the real object of those who have asked that the daughter should have a share in her father's property has been to raise her status so that she might be an honoured member of the household to which she belonged. A Bill was introduced on this subject in the

provisional Parliament which unfortunately met with so much opposition that it had to be withdrawn or rather that it could not be proceeded with. The situation has changed so much in the course of the last four or five years that people who disapproved of the idea of giving the daughter even half the share of the son are now prepared to give the daughter the same right as the son used to enjoy. I personally approve cordially of this principle. I think that there ough. to be no difference between the rights and status of the children of the same person.

Having said this, Madam, and thus approved of the fundamental principle underlying the Bill, I am free to confess that its provisions are such as to lead to sharp controversies. The questions that I am going to refer to have been dealt with by a number of previous speakers but a stress has generally been laid so far in the dicussion of clause 6, Explanation (b), as if it referred to the daughter only. As a matter of fact it refers to the female relatives of the deceased who are referred to in Class I of the Schedule. If we look at it in this light, that is, if we realise that clause 6 relates not merely to the sons and the daughters but to the sons and the female heirs of the deceased mentioned in Class I of the Schedule, then the position for undivided sons becomes even more serious than that depicted by those speakers who have discussed this clause as if it related only to the sons and the daughters of a deceased person.

A short example will make meaning clear. Suppose a man has three sons and two daughters his property is worth Rs. 20,000. One of his sons has his share separated. He will take away Rs. 5,000--three and the man himself have shares. The daughters have no share during the life time of the man, and in a coparcenary there will be only four shares, the share of the father and of the three sons. So if one of

[Shri H. N. Kunzru.]

the sons enforces his right to get his share separated he can take away Rs. 5.000 - worth out of the property that is worth Rs. 20,000. There will thus remain with him property worth only Rs. 15,000. Suppose now two more children are born to him, a son and a daughter. He will thus have undivided sons and three three daughters. When he dies he mav leave behind his widow and his mother who will be heirs according to Class I of the Schedule. If this clause is to be followed, then the property is to be divided as if it was intact and there were nine heirs. four sons, three daughters, the widow and the mother and the share of each one will be about Rs. 2,200. Now, as there are three daughters and two other female heirs, the widow the mother, these five between themselves will be entitled to Rs. 11,000.

SHRI J. S. BISHT: Sir, I would invite your attention to clause 6. It says:

"When a male Hindu dies after the commencement of this Act, having at the time of his death an interest in a Mitakshara coparcenary property, his interest in the property shall devolve by survivorship upon the surviving members of the coparcenary and not in accordance with this Act:

Provided that, if the deceased had left him surviving a female relative who is an heir specified in class I of the Schedule, such female relative shall be entitled to succeed to the interest of the deceased to the same extent as she would have done had the interest of the deceased in the coparcenary property been allotted to him on a partition made immediately before his death."

SHRI H. C. DASAPPA: But please read further. Please see the Explanation.

SHRI H. N. KUNZRU: I think I am perfectly right. As I said, Madam, if

the property is to be divided, I mean if the share of the female heirs is to be determined on the assumption that the property was intact and that it was to be divided among nine heirs, then the share of each heir will amount to about Rs. 2,200. Thus, the share of the five female heirs will amount to Rs. 11,000. As one of the sons has separated taking away Rs. 5,000, remain only Rs. 4,000 there will to be divided among the sons of the deceased. Now. one would have thought that the son who had separated from his father would have no right to a share in the property left behind by him. But I gather from the discussion that took place vesterday that although under the present Hindu law a divided son has no right to any share in the property left by his father, if he dies after partition, under the Bill as it is, the divided son too can claim a share in father's property, along with the three undivided sons. Thus, while the divided son will get Rs. 6,000, the undivided sons will get only Rs. 1,000 each female heirs will Rs. 2,200 each. Now, surely a provision that works in this manner deserves to be radically changed. Our object is to place the sons and the daughters on a footing of equality. If we follow that principle, we can easily give effect to it in a much simpler way. There are only three ways, it seems to me, in which we can deal with this problem. We can abolish the Mitakshara system and replace it by the Dayabhaga system, as was mended by the Hindu Law Committee. Or, if we do not like this system-and it is clear from the that the Minister for Legal Affairs is not prepared to do away with the Mitakshara system, then.....

SHRI K. S. HEGDE: It is quite open to us to do it. I do not think he has any objection.

SHRI H. N. KUNZRU: Well, according to the Bill and according to his speech, he is not prepared to do away with the Mitakshara system at once. According to the Joint Committee.

accepted, if where decision he has the Mitakshara system is to be replaced by the Dayabhaga system, it should be done not in the Bill that we are dealing with now, but separately.

Hindu Succession

Then, if the Mitakshara system cannot be done away with, we can lay down in the Bill that no partition is to take place during the life time of the father. There are objections to that too. And if this course, too, does not commend itself to the Minister for Legal Affairs and the House, then the only other way in which the anomalies to which I have referred can be removed is this. Only such property should be distributed among the undivided heirs as remains after the sons who choose to enforce their right to partition have got their shares separated.....

SHRI J. S. BISHT: Nothing will remain then.

SHRI H. N. KUNZRU: I am not so pessimistic as to agree with my hon. friend, Mr. Bisht, who says that if this method is followed, the brothers will be clever enough to see that their sisters get nothing.....

Dr. W. R. BARLINGAY: It will still work injustice.

SHRI H. N. KUNZRU: The father's share will still remain, but I do not really think that the majority of brothers would like to cheat their sisters of their rights under this Bill in this matter. The simplest way at the present time, if the Mitakshara system is not to be done away with and the right of the son of a member who has a share in a coparcenary is not to be disturbed, is that the undivided heirs should distribute such of the property as remains in the hands of the father.

[MR DEPUTY CHAIRMAN in the Chair.]

Now, Sir, this Bill relates to the property of a male Hindu dying intestate. This means that the father can by making a will dispose of his property in a manner different from that laid down in the Bill. There is no doubt that he can do so. He can make any arrangements he likes with regard to his own separate property, that is, the property aquired by him through his own exertions. But he cannot dispose of by means of a will any portion of the coparcenary property. Now, the hon. Minister for Legal Affairs, when referring to this subject in his speech, said-I refer to page 11 of his speech:

"Clause 32 provides this mentary right to a Hindu. But, as it stands worded now, it will not enable a Hindu coparcener to make a will in respect of his interest in the coparcenary. I think the House will duly consider the question of suitably amending clause 32 of the Bill, from this point of view, if my suggestion is approved."

Sir, legal decisions have already made appreciable changes in the coparcenary system, have appreciably modified the coparcenary system as it prevailed sometime ago. The Hindu Law Committee drew the attention of the Government and Parliament to this matter and recommended that the Government should be prepared. Parliament should be prepared to go a little further in this direction and abolish the coparcenary system.

Now comes the Minister for Legal Affairs who wants to make another inroad—and a big inroad—into system. If you are going to make such a change in the present system as to allow a father to dispose of his property by a will of his interest in the comparcenary, as if none of his heirs had any share in it-any enforceable right to it-then what is left with coparcenary? If the Member in charge of the Bill is prepared to make so drastic a change, I cannot understand his shying at the proposal that the Mitakshara system should be done away with and that only a system like [Shri H N, Kunzru.] that of the Dayabhaga should prevail in respect of the whole of India in future.

I snall go back to clause 6. I have already pointed out the objections to which Clause 6 as it is worded is open But here too, I should like, in fairness to the Member in charge of the Bill, to refer to what he said in his speech in the last Session. He said:

"Clause (b) of the Explanation to clause 6 has been subjected to criticism in some of the Minutes of Dissent, and I am sure, this matter will be duly considered in this House"

And later on, he added:

"Consistently with the idea of providing a share to the temale heir equal to that of a male heir, even in a Mitakshara joint family, there should not be much difficulty in finding a solution of this matter or for the removal of this seeming anomaly. People need not be agitated because there is something which looks like an anomaly or which is anomalous in one small part of the provision in clause 6."

I mean, these words make me feel that my hon. friend, Shri Pataskar realised the serious objections—that could be urged against Clause 6 and was—prepared to have it—suitably amended. I have no doubt that, when he brings forward his amendment it will received full consideration at the hands of all hon. Members. If he can remove the difficulty that even those of us who want complete equality to prevail between the sons—and—the daughters of a man feel, we shall be very grateful to him for his solution.

I should like to refer to the definition of the word 'related' This too has been considered by a number of speakers already. I shall, therefore, not dwell on it at length But I think it is still desirable to point out how unsatisfactory the definition is. Under the present Hindu Law, among the only has the right to maintenance The illegitimate daughter has no right at all The Hindu Law Committee recommended that both the illegitimate son and the illegitimate daughter should have the right to maintenance. And this suggestion was adopted in the Bill that was placed before the Provisional Parliament Now, my hon friend, Shri Pataskar has gone much further and has given both the illegitimate son and the illegitimate daughter a share in the property of their father on a footing of equality with the legitimate heirs. While I am all in favour of removing this stigma of illegitimacy from the children, I cannot see the justice of the arrangement that Shri Pataskar wants to make. I mean, if you want to obliterate the old distinction between morand immoralty or observance of the law and its circumvention, then the best thing to do is to do away with the institution marriage. There will be nothing, Sir to legislate about and people will be completely free to enter into relationships when they like and to break them off when they like. But if you pass a law in order to enforce a particular system because you think that it is in the interests of society, then it is obvisouly your duty not to make any arrangements that would weaken this system I think, therefore, that this definition of 'related' is to be radically changed so that the ıllegitimate son and illegitimate daughter may have the right to maintenance only.

Shri J. S BISTH. They can inherit from their mother.

Shri H N. KUNZRU: We are dealing only with the father's property Some previous speakers have referred to other objections too—objections that are fairly serious. But I do not want to refer to them at all. There is certainly a danger of a great deal of litigation because of the mothers of illegitimate children claiming that they were the sons of such

and such a person. But as this matter has been fully dealt with, I do not want to refer to it on this occasion.

There are just two more matters to which I should like to refer. One of them is the question of the right given to a female heir to residence in the common dwelling house (Clause 25) It says:

"but the female heir shall be entitled to a right of residence therein."

Suppose the daughter is married. Now she is given the right of residence in the dwelling house. Yesterday this question was discussed as if advantage would be taken of this provision only by a widowed daughter, but the right has been conferred not on the widowed daughter but on the female heirs. It is, therefore, quite possible that the daughter may live in the common dwelling house with her husband and children and some other relatives.

Shri H. V. PATASKAR: There may be such a case but generally she will be staying with her husband.

SHRI H. N. KUNZRU: If she will generally stay with her husband then we can without any injustice to her insert that she can exercise the right of living in the dwelling house only in certain specified circumstances.

SHRI H. V. PATASKAR: That can be considered.

SHRI H. N. KUNZRU: I am glad to hear from my hon. friend that could be considered.

SHRI J. S. BISHT: Or she can be compensated in cash.

SHRI H. N. KUNZRU: My suggestion is that there is only one house which is capable of accommodating the members of his family. No person not belonging to that family should

have any right to live in it or have any rights in the sale proceeds that House when it is sold. Had the Bill that was placed before the Provisional Parliament been allowed to be proceeded with by Parliament, 1 think that some such provision as the referred to by me would have been accepted by Government. I do not think, Sir, that it would be any derogation from the right of the daughter to equality with her brother if in respect of a dwelling house she were not given equal right with her brothers. There are difficulties in this matter which anybody who has ever connected with a joint family can easily recognise Let us not in the pursuit of a theoretical equality create unnecessary troubles which will discredit the legislation that, I hope, will soon be passed by both Houses of Parliament.

I should like to point out to hon, friend Shri Pataskar that among the female heirs, according to Class I of the Schedule, one of the female heirs will be the daughter of a predeceased daughter. If the daughter dies, I suppose under Clause 25 her daughter can claim the right of residence in the common dwelling house. I do not think that is at all desirable. The grand daughter belongs to the family of her father. It is not desirable that when she becomes a heir on account of the death of her mother during the life-time of her father she should be able to enforce this right to live in the common dwelling house.

There are one or two other matters that I should like to refer to but I would not make a lengthy statement. One of the matters to which I wanted to refer to has already been dealt with by Dr. Kane. This relates to the manner in which the property of a female Hindu dying intestate is to be inherited. The system proposed for it is different from that laid down in the case of the property of a male Hindu dying intestate. While the

[Shri H. N. Kunzru.]

property of a female Hindu will in certain cases be distributed both between the father and the mother the father will have no share in the property of a male Hindu dying intestate. Is this reasonable? We all respect the mother and it is noticeable that whatever objections may have been raised against the Bill before us no one even has dreamt of objecting to the mother's share in the property. Even if the share of the mother had been greater, so great is the veneraaccorded to her in a Hindu family that nobody would have dared to raise a voice of protest against it. are, therefore, glad that the mother has been accorded a share. But it is not right that the father should be discriminated against. father ought to be in Class I and not in Class II of the Schedule, and I hope that the hon. Member in charge of the Bill will consider this suggestion sympathetically. I am sure his own feelings will make him treat the father and the mother on the same footing, and that he will persuade the House not to discriminate between the two parents according to their sexes.

Sir, before I sit down I should like to say once more that I heartily welcome the principle underlying this Bill. I hope that in the course of a few days the sons and daughters of the same parents will be placed on a footing of equality and that they will be respected whether they live in their father's house or in father-in-law's house. We are moving towards a new society. This new society can function only on the basis of complete equality between its members. The big step that we are going to take by means of this legislation will raise the status of Indian womenhood in general and will, I am sure, hasten the advent of the day when we shall be able to claim proudly that our society is firmly based on the principle of equality.

4 P.M.

ALLOTMENT OF TIME FOR LEGIS-LATIVE AND OTHER BUSINESS DURING THE CURRENT SESSION OF THE RAJYA SABHA.

MR. DEPUTY CHAIRMAN: Before we proceed further, I have to announce the decision of the Business Advisory Committee.

I have to inform Members that the Business Advisory Committee has allotted time as follows for legislative and other business during the current session of the Rajya Sabha:

1. The Hindu Succession
Bill, 1954 (Consideration and passing—all stages).

12 hours (in addition to the time already taken up to and including the 23rd November 1955.)

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The Working Journalists (Conditions of Service) and Miscellaneous Provisions Bill, 1955.

5 hours.

2 hours.

- 3. The Press and Registration of Books (Amendment) Bill, 1955.
- 4. The Prevention of Corruption (Amendment)
 Bill, 1955.
- 5. The River Boards Bill, 1955.
- 6. The Inter-State Water \ 5 hours. Disputes Bill, 1955.
- 7. The All-India Khadi 3 hours. and Village Industries Commission Bill, 1955
- 8. The University Grants 5 hours. Commission Bill, 1954.
- The Government Pre- 3 hours. mises (Eviction) Amendment Bill, 1954.
- The Securities Con- I hour and tracts (Regulation) Bill, 30 minutes. 1954.
- 11. The Young Persons I hour. (Harmful Publications) Bill, 1955.
- 12. The Appropriation Bill 1 hour.
 (Supplementary Demands for Grants)